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PART VI

Acts of Parliament and Ordinances promulgated by the President

GOVERNMENT OF GUJARAT.

LEGAL DEPARTMENT

Sachivalaya, Gandhinagar, 14th August, 1976.

No. 24813/B:—The following President's Act assented on the 14th August, 1976, is published for general information.

THE GUJARAT RURAL DEBTORS' RELIEF ACT, 1976.

[Act No. 35 of 1976]

Enacted by the President in the Twenty-seventh Year of the Republic of India.

An Act to provide for relief from indebtedness to certain farmers, rural artisans and rural labourers in the State of Gujarat.

In exercise of the powers conferred by section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1976, the President is pleased to enact as follows:—

- Short title, 1. (1) This Act may be called the Gujarat Rural Debtors' Relief Act, commence- 1976, ment.
 - (2) It extends to the whole of the State of Gujarat,
 - (3) It shall come into force on such date as the State Government may, by notification in the Gujarat Government Gazette, appoint.

Definitions. 2. In this Act, unless the context, otherwise requires,—

- (a) "agriculture" includes horticulture, the raising of crops, grass or garden produce, the use by an agriculturist of the land held by him or part thereof for the grazing of his cattle, the use of any land, whether or not an appanage, to rice or paddy land, for the purpose of rabmanure, dairy farming, poultry farming, breeding of live stock, and the cutting of wood;
 - (b) "appointed day" means the date on which this Act comes into force;
- (c) "debt" means any liability (inclusive of interest) which is due from a debtor in cash or kind, whether secured or unsecured, or whether payable under a decree or order of any Civil Court or otherwise, and subsisting on and legally recoverable on or after the appointed day;
- (d) "debtor" means a marginal farmer, a small farmer, a rural labourer, or a rural artisan, who on the appointed day is in debt;
 - (e) "farmer" means a person who is engaged in agriculture;
- (f) "land" means land which is used or capable of being used for the purpose of agriculture and includes the sites of farm buildings appurtenant to such land;
 - (g) "marginal farmer" means a person,-
 - (i) who holds land in any of the villages specified in column 3 of the Schedule not exceeding,—
 - (a) the extent of land specified against such village in column 4 of the Schedule, if such person does not belong to a Scheduled Tribe;
 - (b) twice the extent of land so specified, if such person belongs to a Scheduled Tribe, and
 - (ii) who earns his livelihood principally by cultivating such land;

Explanation 1.—Where a person holds irrigated land, whether exclusively or along with other non-irrigated land, the extent of land deemed to be held by him for the purpose of this clause so far as such irrigated land held by him is concerned shall be twice the extent of such irrigated land.

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Explanation 2.—Where a person holds land in different villages against which different extents of land are specified in column 4 of the Schedule, the extent of land which he shall be deemed to hold for the purpose of this clause shall, regard being also had to the provisions of Explanation 1 wherever it is applicable, be equal to the sum of—

- (i) the extent of land held by him in the village in which he ordinarily resides, and
- (ii) such extent of land as bears to the extent of the land held by him in the village (or each of the villages, as the case may be) other than the village in which he ordinarily resides the same ratio as the extent of the land specified in column 4 of the Schedule against the village in which he resides bears to the extent of land specified in the said column 4 against the village (or each of the villages, as the case may be), in which he does not reside;
- (h) "member of a family" in relation to a rural artisan, means father, mother, spouse, brother, unmarried dependent sister, divorced dependent sister, son, son's wife, un-married daughter, divorced dependent daughter, son's son's son's un-married daughter, son's son's divorced dependent daughter, and includes any relation residing with, and actually dependent for his maintenance, on the rural artisan;

Bom, V of 1879.

- (i) "owner" in relation to land, includes a person holding the land as occupant or landholder as defined in the Bombay Land Revenue Code, 1879, as applicable to the State of Gujarat;
 - (j) "prescribed" means prescribed by rules made under this Act:
- (k) "rural area" means an area which, for the time being, is not within the limits of,—

Bom. LIX of 1949. (i) a city constituted under section 3 of the Bombay Provincial Municipal Corporations Act, 1949, as applicable to the State of Gujarat,

Guj. 34 of 1964, (ii) a municipal borough, or a notified area constituted, or deemed to be constituted, under the Gujarat Municipalities Act, 1963;

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- · (iii) a cantonment declared as such under the Cantonments Act, 1924;
- .. (1) "rural artisan" means a person who, being resident in a rural area, earns his livelihood principally by practising any craft in such area by his own labour or by the labour of the members of his family, and
 - (i) who either does not hold any land, or

- (ii) who holds land to the extent specified in paragraph (a) or, as the case may be, paragraph (b), whichever is applicable, of sub-clause (i) of the clause (g), but who does not earn his livelihood principally by cultivating such land;
- (m) "rural labourer" means a person, who being resident in a rural area, earns his livelihood principally by manual labour from any of the following occupations, but does not hold any land for any such occupations, namely:—
 - (i) farming, including cultivation or tillage of soil or horticultural operations,
 - (ii) cutting of wood,
 - (iii) dairy farming,
 - (iv) poultry farming,
 - (v) breeding of live stock,
 - (vi) any operation performed on a farm as incidental to preparation, transport, delivery or storage, for marketing of any of the products of any of the occupations mentioned in sub-clauses (i), (ii), (iii), (iv) and (v);
 - (n) "Schedule" means the Schedule appended to this Act;
- (o) "Scheduled Tribes" means such tribe or tribal community, or part of, or group within such tribe or tribal community as is deemed to be a Scheduled Tribe in relation to the State of Gujarat under article 342 of the Constitution;
 - (p) "small farmer" means a person—
 - (i) who holds land in any of the villages specified in column 3 of the Schedule not exceeding—
 - (a) the extent of land specified against such village in column 5 of the Schedule, if such person does not belong to a Scheduled Tribe,
 - (b) twice the extent of land so specified, if such person belongs to a Scheduled Tribe; and
 - (ii) who earns his livelihood principally by cultivating such land;

Explanation I.—Where a person holds irrigated land, whether exclusively or along with other non-irrigated land, the extent of land deemed to be held by him for the purpose of this clause so far as such irrigated land held by him is concerned shall be considered to be twice the extent of such irrigated land,

Explanation 2.—Where a person holds land in different villages against which different extents of land are specified in column 5 of the Schedule, the extent of land which he shall be deemed to hold for the purpose of this clause shall, regard being also had to the provisions of Explanation 1 wherever it is applicable, be equal to the sum of—

- (i) the extent of land held by him in the village in which he ordinarily resides, and
- (ii) such extent of land as bears to the extent of the land held by him in the village (or each of the villages, as the case may be) other than the village in which he ordinarily resides, the same ratio as the extent of the land specified in column 5 of the Schedule against the village in which he resides bears to the extent of land specified in the said column 5 against the village (or each of the villages, as the case may be) in which he does not reside;
- (q) "to hold land", with its grammatical variations and cognate expressions, means to be lawfully in actual possession of land, whether as owner or as tenant (including a Government lessee) or as crop sharer;

Bom, V of 1879.

- (r) "village" shall have the meaning assigned to it in the Bombay Land Revenue Code, 1879, in force in the State of Gujarat.
- 3. (1) Save as otherwise expressly provided in this Act and on and from Discharge or reduction of debt.
 - (a) every debt outstanding against a debtor who is a marginal farmer, or rural labourer, or who is a rural artisan whose income does not exceed rupees 2400 per year, shall be deemed to be wholly discharged;
 - (b) every debt outstanding against a debtor who is a small farmer, or who is a rural artisan whose income exceeds rupees 2400 per year but does not exceed rupees 4800 per year, shall—
 - (i) in a case where any amount equal to or exceeding twice the amount of the principal has already been paid by, or recovered from, such debtor before the appointed day, be deemed to be wholly discharged;
 - (ii) in any other case, be deemed to be reduced to one-half of the recognised debt:

Provided that the amount which remains to be paid by the debtor shall not exceed twice the amount of the principal.

Explanation 1.—For the purpose of this sub-section as well as sub-section (3) of section 8, "income per year" in relation to a rural artisan, shall mean the average annual moome of such artisan for the three years immediately preceding the appointed day.

Explanation 2.—For the purpose of clause (b), "recognised debt", in relation to any debtor, means the amount of the principal together with the amount of simple interest thereon at the rate of six per cent, per annum or the rate stipulated between the parties, whichever is less, calculated as outstanding on the appointed day, after allowing deductions of all sums paid from time to time towards the repayment of the principal or interest, as the case may be.

(2) Notwithstanding anything contained in the foregoing provisions, in no case shall a debtor be liable to pay to his creditor or creditors under sub-clause (ii) of clause (b) of sub-section (1), an amount exceeding rupees 1400 in the aggregate:

Provided that where the amount payable by the debtor to more than one creditor is so reduced to rupces 1400, the amount payable to each one of the creditors shall be determined on a prorata basis, having regard to the amount or amounts of debts payable to each one of them, subject to the overall limit of rupees 1400.

Right οf debtor refund amount paid twice the principal before appointed day.

- 4. (1) Where in respect of any debt any amount exceeding twice the amount of the principal has been paid by, or has been recovered from, the debtor before the appointed day, such debtor shall be entitled to a refund of the amount so paid in excess of in excess of twice the amount of principal from the creditor and the creditor shall, within a period of two months from the appointed date, refund to the the debtor the amount so paid in excess by him.
 - (2) Where a creditor fails to refund, within the period specified in subsection (1), to a debtor the amount to which the debtor may be entitled under that sub-section, the debtor may, on the expiry of such period, make an application in writing to the debt settlement officer having jurisdiction at the place where such debtor ordinarily resides for making an order directing the creditor to refund to the debtor such amount.
 - (3) An application under sub-section (2) shall be made in prescribed form and within prescribed period and shall contain the prescribed particulars.
 - (4) On receipt of an application from a debtor under sub-section (2), debt settlement officer shall, after making such inquiry as he thinks fit and after giving to the creditor concerned an opportunity of being heard, make an order granting such relief to the debotor as he may appear to be entitled to, or make an order rejecting the application of the debtor, as the case may be.
 - (5) The order of the debt settlement officer under this section granting refund of an amount to a debtor shall be executed by the Civil Court having jurisdiction in the area in which the debtor resides as if such order were a decree! or order of that Court.

- The State Government shall, for the purpose of settlement of debts in Appointaccordance with the provisions of this Act, by notification in the Gujarat Govern-settlement ment Gazette, appoint such number of persons as it thinks fit as debt settlement officers. officers and define the local limits of the area in which they shall exercise their jurisdiction.
- 6. (1) Every debtor shall, within such period as may be prescribed, furnish Duty debtors to the local authority within whose jurisdiction he ordinarily resides, a true state-oreditors "to ment in writing in prescribed form containing the following particulars in respect furnish of every debt due by him on the appointed day to his creditors, namely:-
- particulars[;] authority.

- (i) full particulars of the debt;
- (ii) the name and residence of the creditor and if there are joint creditors, the names and residences of all joint creditors;
 - (iii) the place where the debtor resides;
- particulars showing that he is a debtor and also showing whether he is a marginal farmer, small farmer, rural artisan or rural labourer;
- (v) in the case of a debtor who is a rural artisan, the amount of his income per year;
 - (vi) such other particulars as may be prescribed.
- (2) Any of the creditors of a debtor may also furnish, within the period prescribed inder sub-section (I), to the local authority within whose jurisdiction the debto, ordinarily resides a true statement in writing in prescribed form containing the following particulars in respect of the debt or debts due to him by the debtor, namely:-
 - (i) full particulars of the debt.
 - (ii) the name and residence of the debtor,
 - (iii) the place where the creditor resides,
 - (iv) particulars showing whether the debtor is a marginal farmer, small farmer, rural artisan, or rural labourer,
 - (v) such other particulars as may be prescribed.

Explanation 1.—For the purpose of this section, "local authority" means,—

- (a) in the case of a debtor who ordinarily resides within the jurisdiction of a gram panchayat, nagar panchayat, borough municipality or a municipal corporation, the gram panchayat, the nagar panchayat, borough municipality or the municipal corporation, as the case may be, within whose jurisdiction he resides;
 - (b) in any other case, such authority as may be prescribed,

184

Explanation 2.—If a debtor does not ordinarily reside in any place within the jurisdiction of any local authority but holds land in any such place, he shall be deemed to reside at such place.

- Preparation ment of debte, etc. by local by authority.
- 7. (1) As soon as may be after the expiry of the period prescribed under and publica-sub-section (1) of section 6, the authorised officer of the local authority concerned tion of state. shall, on the basis of the statements received under section 6, prepare or cause to be prepared a statement in prescribed form showing therein,—
 - (i) the names and residences of all debtors and creditors from whom statements under section 6 have been received:
 - (ii) the description of the debtor as to whether he is a marginal farmer, small farmer, rural artisan or rural labourer;
 - (iii) in the case of a debtor who is a rural artisan, the amount of his income per year;
 - (iv) the particulars of all debts due by such debtors to their creditors;
 - (v) such other particulars as may be prescribed.
 - (2) As soon as may be after the statement under sub-section (1) is prepared, the authorised officer of the local authority shall publish it in the prescribed manner, together with a public notice in the prescribed form calling upon all debtors and creditors mentioned in the statement who may have any dispute to raise against any of the particulars in the statement to make an application to the debt settlement officer having jurisdiction, within such period after the date of publication of the statements as may be prescribed, challenging the correctness of such particulars.
 - (3) A copy of such statement authenticated by the authorised officer shall be forwarded to the debt settlement officer appointed under section 5 for area under the jurisdiction of the local authority concerned.

Explanation.—In this section, "authorised officer of the local authority" means,-

- (a) in the case of a local authority which is a gram panchayat or a nagar panchayat, the Secretary of the panchayat;
- (b) in the case of a local authority which is a borough municipality. the Chief Officer of the municipality;
- (c) in the case of a local authority which is a municipal corporation, the Municipal Secretary of the Corporation;
- (d) in the case of any other local authority, such officer as may be prescribed.

- 8. (1) Any debtor or creditor who has any dispute to raise against any of Application the particulars mentioned in the statement published under sub-section (2) of or creditor section 7 may, within the period specified in the notice published under that for inquiry sub-section make an application in writing to the debt settlement officer having debt settle-jurisdiction in the area in which the debtor concerned ordinarily resides, stating ment officer to inquire, the grounds of his dispute against the particulars.
- (2) On receipt of an application under sub-section (I), the debt settlement officer shall serve a notice in such form and in such manner as may be prescribed upon the other party, requiring him to be present before the debt settlement officer for the purpose of being heard in connection with such application on a date specified in the notice and on all subsequent dates to which the hearing of the application may from time to time be adjourned by the debt settlement officer.
- (3) After having satisfied that the notice under sub-section (2) has been duly served on the other party, the debt settlement officer shall, after calling for such further information or particulars in relation to the debt in question, if necessary, and after making such inquiry and following such procedure, subject to any rules made in this behalf by the State Government, as in his opinion, the circumstances of the case seem to require, pass,—
 - (i) in a case in which he is satisfied that the debtor is a marginal farmer or a rural labourer or is a rural artisan whose income does not exceed rupees 2400 per year, an order discharging the debt completely and grant to the debtor a certificate of discharge from the debt in the prescribed form; and on the grant of such certificate to a debtor in respect of a debt, such debt shall not be recoverable from such debtor;
 - (ii) in a case in which the debtor is a small farmer or is a rural artisan whose income exceeds rupees 2400 per year but does not exceed rupees 4800 per year, an order—
 - (a) discharging the debt completely if any amount equal to or exceeding twice the amount of the principal has already been paid by, or recovered from, such debtor before the appointed day and grant to the debtor a certificate of discharge from the debt in the prescribed form, and on the grant of such certificate to such debtor in respect of a debt, such debt shall not be recoverable from him;
 - (b) determining, in a case not falling under sub-section (a), the amount of the recognised debt as defined in Explanation 2 to sub-section (1) of section 3, and reducing the debt in accordance with the provisions of sub-clause (ii) of clause (b) of sub-section (1), and sub-section (2), of section 3 and the amount to which such debt is reduced shall thereupon be the amount due from the debtor in respect of the debt or debts due from the debtor and the portion of debt or debts in excess of such amount shall be deemed to have been discharged.

- (4) If no application under sub-section (1) is received by the debt settlement officer from any debtor or creditor within the period referred to in subsection (1), the debt settlement officer shall, on the basis of the particulars shown in the statement prepared and published under section 7, and, if necessary, after making such inquiry as he deems fit, pass an order under clause (i), or under clause (ii), of sub-section (3), as the facts and nature of the case may require; and on the passing of such order the consequences mentioned in clause (1), or, as the case may be, clause (ii) of sub-section (3) shall follow.
- (5) Any order made by a debt settlement officer under this section shall, subject to the decision in appeal, if any, under section 13, be final and shall not be called in question in any court.

Payment of debt.

9. (1) The amount of debt as reduced under sub-clause (b) of clause (ii) of sub-section (3) of section 8 in the case of any debtor shall be paid by the debtor to the creditor, without any interest, in ten equal annual instalments:

Provided that the first instalment shall be payable on such date as the debt settlement officer may specify in the order passed under sub-clause (b) of clause (ii) of sub-section (3) of section 8.

(2) Subject to the provisions of sub-section (1), the order of the debt settlement officer passed under sub-clause (b) of clause (ii) of sub-section (3) of section 8 shall be executed by the Civil Court having jurisdiction in the area in which the debtor resides as if it were a decree or order of that Court,

Postponement of instalment in case of remissions. etc.

- 10. (1) Whenever from any cause the payment of one-half or more of the ment of pay-land revenue payable to the State Government is suspended or remitted, the payment of the whole of the instalment due for that year and the full amount of the instalment due for each subsequent year under section 9, shall be postponed for one year.
 - (2) Whenever from any cause the payment of any portion less than onehalf of the land revenue payable to the State Government is suspended or remitted, one-half of the amount of the instalment for that year and full amount of the instalment due for each subsequent year under section 9, shall be postponed for one year.

Bar of civil suits and proceedings in courta.

- 11. (1) No Civil or Revenue Court shall entertain --
 - (a) any suit, appeal, or application for revision
 - (i) to recover any debt to which the provisions of this Act apply;
 - (ii) to question the validity of any procedure or the legality of any order made by a debt settlement officer under section 8 or an Appellate Officer under the Act:
- (b) any application to execute a decree passed by a Civil Court against a debtor.

(2) Any suit, appeal, application for revision against a decree or application to execute a decree pending before any such Court on the appointed day shall abate:

Provided that if any such suit, appeal or application is pending jointly against such debtor and any other person who is not a debtor, nothing in subsection (2) shall affect the continuance of such suit or revision application in so far as it relates to such other person.

- (3) On the appointed day, every debtor undergoing detention in a civil prison in execution of any decree passed by a Civil Court in respect of his debt, shall be released.
 - 12. If a question arises in any proceedings under this Act as to -

Decision to status of a debtor of nature lia bility, etc.

- (a) whether a person is a debtor;
- (b) whether a debtor is a marginal farmer, small farmer, rural artisan, or rural labourer;
- (c) whether the income of a rural artisan exceeds or does not exceed rupees 2400 per year or, as the case may be, rupees 4800 per year;
 - (d) whether any liability is a debt or not;

the debt settlement officer shall decide such question and his decision shall be final and shall not be called in question in any Court.

- 13. (1) An appeal against the decision or order of a debt settlement officer in any local area, may be made in such manner and within such period and on payment of such fee as may be prescribed, to the Appellate Officer appointed by the State Government for the purpose of hearing appeals under this Act in such local area.
- (2) The Appellate Officer may, after following such procedure as may be prescribed and after giving the parties an opportunity of being heard, either confirm or modify the decision or order made by the debt settlement officer or direct the debt settlement officer to take such action as the Appellate Officer thinks fit.
- (3) An order passed in appeal by an Appellate Officer under this section shall be final.
- 14. (1) No creditor shall, after the appointed day, damage, destroy or Prohibition against tamper with any property pledged or mortgaged with him by a debtor or any disposal document connected therewith, or part with, or deal with, the same except as property. provided in sub-section (2).

(2) Where a certificate of discharge of any debt is granted to a debtor or an order reducing his debt is made under section 8, every property pledged or mortgaged by such debtor as a security for such debt shall stand released in favour of such debtor and the creditor shall forthwith return such property to the debtor.

Power dobt settlement officer to enforce delivery of possession of property of debtor.

- 15. (1) Where the creditor fails to return the property to the debtor as required by sub-section (2) of section 14 and the debtor is opposed or impeded in taking possession of the property, the debtor may apply to the debt settlement officer having jurisdiction in the area in which such property is situated or held and on receipt of such application from a debtor, the debt settlement officer shall, if he is satisfied that the applicant is entitled to obtain delivery of possession of the property in question, take, or cause to be taken, such steps for securing the delivery of possession of the property to the debtor, and may, for such purpose, take such assistance as he considers necessary, or use, or cause to be used, such force as may be considered reasonably necessary.
- (2) Action under sub-section (1) shall be without prejudice to any punishment to which the creditor may be liable under section 17.

Creditor required pledged mortgaged property 8866.

- 16. (1) If the possession of the property pledged or mortgaged by a debtor pay value of cannot for any reason be delivered to him, the creditor shall pay to the debtor er such value of the property, as the debt settlement officer may fix.
 - (2) The debt settlement officer may, on fixing the value of any property under sub-section (1), grant to the debtor certificate for the recovery of the amount stated therein to be due as arrears.
 - (3) If the creditor fails to pay such value to the debtor, it shall be recoverable from him as an arrear of land revenue, and on recovery thereof, it shall be paid to the debtor.
 - (4) For the purpose of such recovery under sub-section (3), the certificate granted to the debtor under sub-section (2) shall be final and a conclusive proof of the arrears stated to be due therein.

Offences.

17. Whoever,-

- (a) intentionally makes any false statement or supplies false information or particulars to a local authority, debt settlement officer or an Appellate Officer in any proceeding under this Act, or
- (b) intentionally produces before a debt settlement officer or an Appellate Officer any false document, or
- (c) being a creditor, knowingly takes recourse for the purpose of recovering a debt from his debtor, to a procedure in contravention of the provisions of this Act, or

- (d) contravenes the provisions of section 14, or
- (e) abets any of the acts as aforesaid,

shall on conviction, be liable to be punished with imprisonment for a term which may extend to one year or to a fine which may extend to one thousand rupées or with both.

- 18. In making inquiries under this Act, a debt settlement officer shall have Powers of debt settle5 of the same powers as are vested in courts in respect of the following matters under ment officers in inquiries.

 1908. the Code of Civil Procedure, 1908, in trying a suit, namely:—

 in inquiries.
 - (a) proof of acts by affidavits;
 - (b) summoning and enforcing the attendance of any person and examining him on oath;
 - (c) compelling the production of books of accounts and other documents,
 - 19. No suit, prosecution or other legal proceeding shall lie against any debt Protection settlement officer, Appellate Officer or any other officer or employee of the State taken in Government or of a local authority, for anything which is in good faith done, or good faith intended to be done, in pursuance of this Act or rules made thereunder.
- 20. All inquiries and proceedings before a debt settlement officer and Appel- and proceedlate Officer shall be deemed to be judicial proceedings within the meaning of ings to be
 sections 193, 210, 228 of the Indian Penal Code.

 Inquiries
 and proceedings within the meaning of ings to be
 judicial
 proceedings.
 - 21. (1) For enforcing the provisions of this Act, a debt settlement officer Power may enter and search any place without any warrant where such officer has reason search and to believe that any document evidencing transactions relating to a loan given to seizure. any debtor is kept or concealed, and may seize such documents and detain the same in his custody for such period as he thinks fit.
- 2 of (2) Except as provided in sub-section (1), the other provisions of the Code 1974. of Criminal Procedure, 1973, shall, so far as may be applicable, apply to such search or seizure as they apply to any search or seizure made under the provisions of the said Code.
 - 22. In any proceeding under this Act, any party may be represented by an Pleaders etc. excluded agent authorised in writing or, with the permission of the debt settlement officer, from or, as the case may be, the Appellate Officer, by a legal practitioner.
 - 23. The provisions of this Act shall have effect notwithstanding anything Act to overcontained in any other law for the time being in force, or in any contract, or ride laws. instrument having force by virtue of any such law and notwithstanding any custom or usage to the contrary.

Declaration that Act gives effect to certain directive principles.

- 24. It is hereby declared that the provisions of this Act are for giving Act effect to the policy of the State towards securing the principles specified in article 46 of the Constitution.
- Application of the Act to debts in kind, relating to settlement of debts to a debt in kind, such provisions may be applied to such debt after converting the debt in terms of its market value on the appointed day.
 - (2) The decision of the debt settlement officer as to the market value of a debt for the purpose of sub-section (1) shall be final and shall not be called in question in any court.
- Offences by 26. (1) Where an offence under this Act has been committed by a company, every person who, at the time the offence was committed was in charge of, and was responsible to, the company for the conduct of the business of the company as well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided in this Act if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer of the company shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purpose of this section,

- (a) "company" means any body corporate and includes a firm or other association of individuals, and
 - (b) "director" in relation to a firm means a partner in the firm.

Exempted debte.

- 27. Nothing in this Act shall affect the debts and other liabilities of any debt or falling under any of the following matters, namely:—
 - (a) debts due to any Government including amount due by way of tax, cess or fee;
 - (b) debts due to any local authority including amount due by way of tax, cess or fee;

Guj. **z** of 1962.

- (c) debts due to any co-operative society registered or deemed to be registered under the Gujarat Co-operative Societies Act, 1961;
 - (d) debts due to the Life Insurance Corporation of India;
 - (e) debts due to—

10 of 1949.

(i) a banking company as defined in the Banking Regulation Act, 1949;

23 of 1955. (ii) the State Bank of India constituted under the State Bank of India Act, 1955;

38 of 1959. (iii) a subsidiary bank as defined in the State Bank of India (Subsidiary Banks) Act, 1959;

5 of 1970. (iv) a corresponding new Bank constituted under the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970;

10 of 1963.

- (v) the Agricultural Refinance and Development Corporation constituted under the Agricultural Refinance and Development Corporation Act, 1963; and
- (vi) any other banking, financial or other institution which the State Government may, by notification in the Gujarat Government Gazette, specify in this behalf;
- (f) any sum recoverable by way of arrears of land revenue;
- (g) any rent or compensation due from a debtor in respect of any property;
- (h) any sum due from a debtor—
- (i) by way of price for goods, essential for the maintenance of the debtor and his wife, children and any other dependent residing with him, and
- (ii) by way of charges for supply of electricity, water or such other essential services:
- (i) any liability in respect of wages or remuneration due as salary or otherwise for service rendered;
- (j) any liability in respect of maintenance whether under a decree of a Court or otherwise;
 - (k) any amount due under a hire-purchase agreement.
- 28. (1) The State Government may, by notification in Gujarat Government Power make Gazette, make rules for carrying out the purposes of this Act.

- (2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:—
 - (a) the form in which, and the period within which, an application may be made under sub-section (3) of section 4 and the particulars which such application shall contain;
 - (b) the period within which, and the form in which, a debtor may furnish the statement under sub-section (I) of section 6;
 - (c) the particulars to be prescribed for the purposes of clause (vi) of subsection (1) and clause (v) of sub-section (2) of section 6;
 - (d) the form in which a creditor shall furnish the statement under subsection (2) of section 6;
 - (e) the particulars to be prescribed for the purpose of clause (ν) of sub-section (1) of section 7;
 - (f) the manner and the form in which statement is to be published together with a public notice and period within which application shall be made under sub-section (2) of section 7;
 - (g) the form and manner in which notice under sub-section (2) of section 8 shall be served upon a debtor or a creditor;
 - (h) the inquiry to be made and the procedure to be followed under subsection (3) of section 8:
 - (i) the form in which a certificate of discharge shall be granted by the debt settlement officer under clause (i) and sub-clause (a) of clause (ii) of sub-section (3) of section 8;
 - (j) the manner in which, the time within which and the fee on payment of which, an appeal shall be made under sub-section (1) of section 13;
 - (k) the procedure to be followed by an Appellate Officer under sub-section (2) of section 13;
 - (1) any other matter which is to be, or may be, prescribed under this Act.
- (3) The power to make rules conferred by this section shall be subject to the condition of the rules being made after previous publication.

Repeal of Gujarat Act 15 of 1976. 29. The Gujarat Rural Debtors' (Temporary Relief) Act, 1976 is hereby 15 of repealed and the provisions of section 7 of the Bombay General Clauses Act, 1904 1976. shall apply to such repeal, as if this Act were a Gujarat Act.

Bom.
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1904.

THE SCHEDULE

[See Section 2 (g) and (p)]

H ≥ .9	Taluka in which village	Name of the Village	Extent of land (for marginal	Extent of land (for Small
ייי פיייי פיייי פיייי פיייי פיייי פיייי פיייי			farmers) (In Hectares)	farmers) Farmers) (In Hectares) (In Hectares)
2		3	4	^
Kankrej 1. Si wada, wada, gadh, 21. Cl 26. Ra 31; KJ 36. In 40. Th Kol, 59. Ra 59. Ra	1. Si wada, wada, gadh, 21. Cl. 22. Cl. 231. Kl 36. In Kol, Kol, Kol, Kol, Kol, Kol, Kol, Kol,	1. Sihore, 2. Ratanpura, 3. Amblivas, 4. Kunvarva, 5. Manpur, 6. Dugrasan, 7. Umbri, 8. Golia, 9. Ranawada, 10. Bukoli, 11.Arniwada, 12. Uchrpi, 13. Kambol, 14. Laxmipura, 15. Jalia, 16. Fategadh, 17. Raner, 18. Jamnapadar, 19. Dudasan, 20. Khimana, 21. Chekhla, 22. Khoda, 23. Khodia, 24. Samahra, 25. Rampura, 26. Raviana, 27. Ratangadh, 28. Chimangadh, 29. Zalmore, 30. Padardi, 31. Khasa, 32. Nanota, 33. Akoli M. Vas, 34. Akoli T. Vas, 35. Vada, 36. Indramana, 37. Balochpur, 38. Mangalpura, 39. Nana Jampur, 40. Thara Sadujivas, 41. Bhavnagar, 42. Thara, 43. Tana, 44. Maid-Kol, 45. Bhalgan, 46. Ranakpur, 47. Runi, 48. Khenga pura, 49. Kharia, 50. Nava, 51. Shiya, 52. Anandpura, 53. Changa, 54. Mckaria, 55. Padai, 56. Saypura, 57. Un, 58. Amarpura, 59. Ratanpura, 60. Valpura, 61. Tatiana, 62. Karasanpura, 63. Manpura, 64. Bhadrewadi.	1.32	2.63
(Ail Ot	(All O	(Ail Other Villages)	1.52	3.03
Deesa 1. New 6. Kan 11. Bhi 17. Ra 17. Ra 22. Ga	1. New 6. Kan 11. Bhi 17. Ra 22. Ga	6. Kant. 7. Khardosan, 8. Asea, 9. Dhapada, 10. Fatepura, 11. Bhildi, 12. Paldi, 13. Ramvas, 14. Soyala, 15. Sondiya, 16. Khetwa, 17. Ratanpura, 18. Sanath, 19. Balodhar, 20. Talegani, 21. Dedol, 22. Garnal Moti, 23. Garnal Chhoti, 24. Vadaval, 25. Dorwada, 27. Garnal Moti, 24. Chroni, 24. Pagaval	1.32	2.63
26. BK	70. BY	odal, 27. Malgadh, 28. Kuput, 29. Kanpur, Ugumayas,		

District in which village is situated	Taluka in which village is situated	Name of the Village	Extent of land (for marginal farmers)	Extent of land (for Small Farmers).
I	2	3	4	\$
Banaskantha (Contd.)	Dessa (Concld.)	 Ranpur Vachalavas, 31. Ranpur Athamnavas, 32. Rajpur, 33. Bhoyan, Nava, 35. Vasda, 36. Rasana Nana, 37. Rasana Mota, 38. Nesda Juna, 39. Nesda Nava, 40. Mudetha, 41. Chhatrala, 42. Zabadia, Samau Nanavas, 44. Samau Motavas, 45. Dharisana, 46. Saviana, Velavapura, 48. Lunpur, 49. Dhadramali, 50. Sadarpur, Manekpur, 52. Dasanavas, 53. Vasana, 54. Vahra, 55. Viruwada, Yavarganj, 57. Latia, 58. Kanzara, 59. Sotambla. 	<u>.</u>	
		(All other Villages).	1.52	3.03
	Palanpur	1. Gadh, 2. Madana (Gadh), 3. Talepura, 4. Delwada, 5. Sala, 6. Patosan, 7. Khasa, 8. Saripada, 9. Tokaria, 10. Hoda, 11. Badarpura (K), 12. Bhagal, 13. Vasana, 14. Sagrosana, 15. Salimpura, 16. Bhavisana, 17. Gathaman, 18. Ashipura, 19. Jagana, 20. Akesa, 21. Khumbhalmer, 22. Mota, 23. Chandisar, 24. Chadotar, 25. Sasam, 26. Usnapura, 27. Kanodar, 28. Taknrwada, 29. Khodla, 30. Vedancha, 31. Kumbhasan, 32. Vasni, 33. Samadhi, Ranajiwas, 34. Samadhi Motiwas, 35. Samachi Nanshaniwas, 36. Sundha, 37. Galwada, 38. Tisiwada, 39. Kemiii, 40. Badar-	1.32	5.63
5-y 1		pur (Khodia). 1. Iqbalgadh, -2: Umarkat. 3. Jathi, 4. Zanarva, 5. Mandalia, 6. Rabaran, 7. Khajuris, 8. Beri, 9. Ambapani, 10. Ajapur (Venka). 11. Khara, 12. Bantawada, 13. Ajapur Mota, 14. Avala, 15. Rampura (Karja), 16. Karza, 17. Juvol, 18. Manpuria,	1.72	3.44

Vadgam (All Villages) Danta 1. Abhapura, 2 Pura, 6. Bam 11. Gangya, 12 pura, 16. Jasava 20. Khaivad, 24. Motasada, 29. Panudara, 34. Sembalia, 39. Vasee, 40. Danta (All other vill) Vav (All Villages) Tharad (All Villages) Radhanpur (All Villages) Deodar (All Villages)	Uplo, 43. Blanch Nichlo, 44. Karamdi, 45. Khapa, 46. Rajpuria, 17. Sarotri Juni, 48. Bhamaria, 49. Khemrajia, 50. Surola, 51. Dabhcli, 52. Varampur. 53. Ranpunia, 54. Hathidara, 55. Godh, 60. Vaghnor. 61. Ranpura, Vadla, 58. Vera, 59. Soanwadi, 60. Vaghnor. 61. Rohjuni. (All other Villages) (All villages) (All Villages) 1. Abhapura, 2. Aderan, 3. Ambagania, 4. Amaipura, 5. Balvantpura, 6. Bamiya, 7. Bhankhaii, 8. Danta, 9. Divdi, 10. Gach, 11. Gangya, 12. Ganchhera, 13. Godhani, 14. Harigadh, 15. Jagatpura, 6. Jasavantgadh, 17. Kanbiyavas, 18. Kundel, 19. Karanpura, 24. Motasada, 25. Nagel, 26. Nanasada, 27. Naragadh, 28. Paniyari, 29. Panudara, 30. Patlya, 31. Pethapur, 32. Punspur, 33. Ratanpur, 34. Sembalia, 35. Savaipura, 36. Thana, 37. Toda, 38. Vajasna, 39. Vasee, 40. Welwada, 41. Vadusan, 42. Vadvora. (All Villages) (All Villages) (All Villages) (All Villages)	1.52 1.32 1.32 1.82 1.82 1.82 1.82	6. 5. 6. 6. 6. 6. 6. 6. 6. 6. 6. 6. 6. 6. 6.
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District in which village is situated	Taluka in which village is situated		Name of the Village	Extent of land (for marginal farmers)	
1	7		ĸ	(In Hectares)	s) (In Hectares)
Baroda	Padra	1. Akala, 2. Sejakuva, 3. Padra 7. Saraswani, 8. Sadhi, 9. Sangi 12. Ranu, 13. Pipli, 14. Vadai 17. Rajupura, 18. Vishrampur kawa, 22. Bomjipura, 23. Jallaj tan, 27. Vadu, 28. Narsipura, 23. Mohmadpura, 33. Mujpur, 37. Qayaj, 38. Goriad, 39. 42. Umaraya, 43. Karkhadi, 44. 47. Pavda, 48. Jaspura (Nava) kui, 51. Fatehpura, 52. Luna.	 Akala, 2. Sejakuva, 3. Padra, 4. Darapura, 5. Sareja, 6. Latipura, 7. Saraswani, 8. Sadhi, 9. Sangama, 10. Sokhadakhurd, 11. Tajpura, 12. Ranu, 13. Pipli, 14. Vadadla, 15. Sultanpura, 16. Karnakuva, 17. Rajupura, 18. Vishrampura, 19. Sandha, 20. Lola, 21. Dhobikawa, 22. Bomjipura, 23. Jallapura, 24. Chital, 25. Bhoj, 26. Majatan, 27. Vadu, 28. Narsipura, 29. Muwal, 30. Gavasad, 31. Dabka, 32. Mohmadpura, 33. Mujpur, 34. Mahuwad, 35. Mobha, 36. Kural, 37. Gayaj, 38. Goriad, 39. Anti, 40. Dabhasa, 41. Ekalbara, 42. Umaraya, 43. Karkhadi, 44. Dudhawada, 45. Chokari, 46. Tithor 47. Pavda, 48. Jaspura (Nava), 49. Jaspura, (Juna), 50. Lakhadirkui, 51. Fatehpura, 52. Luna. 	1.01 1.01 1.03 1.04 1.05	2.02
		All other villages.		1.21	2.43
	Savli	 Bhadarva, 2. Prath Mahapura, 7. Poich 	 Bhadarva, 2. Prathampura, 3. Rania, 4. Jalampur, 5. Khandi, Mahapura, 7. Poicha, 8. Moksi. 	di, 1.01	2.02
		All other villages.		1.21	2.43
,	Baroda	1. Dodka, 2. Rayaka, 3. 5. Angadha, 6. Kotna, 10. Mahapura, 11. Sev. 14. Bhayali, 15. Dhanora, 19. Ajod, 20. Padamala, 24. Undera, 25. Gorwa, 2	 Angadha, 6. Kotna, 7. Sindharot, 8. Hinglot, 9. Ampad, Mahapura, 11. Sevasi, 12. Vasanasaiyad, 13. Tandalja, Bhayali, 15. Dhanora, 16. Karchia, 17. Dashrath, 18. Ranoli, Ajod, 20. Padamala, 21. Karodia, 22. Koyali, 23. Bajwa, Undera, 25. Gorwa, 26. Ankodia, 27. Subhanpura, 28. Gotri, Khanpur, 30. Akota, 31. Jetalpur, 32. Atladra, 33. Gokalpura, 	1.01 (1.0) (2.02

	34. Samiyala, 35. Bil, 36. Sherkhi, 37. Sokhada, 38. Savad, 39. Nagarwada, 40. Wadiwadi, 41. Vasana Kotaria, 42. Dumad, 43. Asoj, 44. Manjalpur, 45. Nijampura, 46. Chhani, 47. Siswa, 48. Sama.		
	All other villages.	1.21	2.43
Waghodia	 Sangadol, 2. Madodhar, 3. Timbi, 4. Tavra, 5. Vejalpur, Vyara, 7. Antoli, 8. Jambuvada, 9. Taraswa. 10. Kherwadi, G. Vgara, 12. Antoli, 13. Dankheda, 14. Godadra, 15. Vesania, Dundelav, 17. Goraj, 18. Vasvel, 19. Valwa, 20. Gambhirpura, Hami puri, 22. Dharola, 23. Vedpur, 24. Nanimanekpur, Moti-Manekpur, 26. Koba, 27. Saidal, 28. Ghoda, 29. Kachhota, Nurpuri, 31. Chandpur, 32. Asha, 33. Rustampura, 34. Chipat. 	1.32	2,63
	All other villages.	1.21	2.43
Dabhoi	 Amreshwar, 2. Bamboj, 3. Lunadra, 4. Naranpur, 5. Suvalja, Simalia, 7. Akotadar, 8. Vadhavan, 9. Shamsherpur, 10. Bhimpura, 11. Dangivada, 12. Pansoli, 13. Kukad, 14. Boriad, 15. Karnet, 16. Juni-Mangrol, 17. Navi-Mangrol, 18. Gopalpur, 19. Bhalodra, Diarampura, 21. Surajghoda, 22. Para, 23. Asgol, 24. Arania, Nagdol, 26. Asodra, 27. Paragam, 28. Bhumasia, 29. Sompura, Jesangpura. 	1.32	2.63
	All other villages	1.21	2,43
Sinor	All villages.	1.21	2.43
Karjan	All villages.	1.21	2.43
Chhotaudepur	 Kevdi, 2. Doba Chapra, 3. Limba, 4. Dholi Samel, 5. Dungar, Mandalva, 7. Vachali Bhinta, 8. Bandi Bhinta, 9. Alsipur, 10.Zoz, Zingurwani, 12. Tenalia, 13. Khos (Tenalia), 14. Kikavada, Malu, 16. Siloj, 17. Chorwana, 18. Bhilpur, 19. Oad, 20. Accheta, Vijol, 22. Umarva, 23. Rampura, 24. Palsanda, 25. Rojakuva, 	1.52	3.03

District in thich village struated	Taluka in which village is situated	Name of the Village Is In	Extent of land (for marginal farmers)	
1	2	3	(In nectares)	(In Hectares)
aroda Concid.)	Chota-Udepar (Concid.)	26. Achhala, 27. Jaloda, 28. Chichod, 29. Gungwada, 30. Daralia, 31. Tejgadh, 32. Dumali, 33. Khajuria, 34. Puniawant, 35. Talavafalia, 36. Raysingpura. 37. Maldhi, 38. Dharmaja, 39. Simalzalia, 40. Padharwant 41. Karwani, 42. Chokadi, 43. Malaja, 44. Dhandhoda, 45. Bhansa.	}	S
		All other villages.	1.72	د. 4
	Jabugam	 Bordha, 2. Deghla, 3. Sajuli, 4. Nani-Amrol, 5. Pandharva, Kavra, 7. Pratappura, 8. Chimli, 9. Sindhali, 10. Ghodiala, Panibar, 12. Ambazati, 13. Saloj, 14. Zab, 15. Thambla, Sajawa, 17. Ambalag, 18. Karajvant, 19. Vankla, 20. Morndungri Juna Timberva, 22. Untkoi 23. Bandi, 24. Dharolia, (Bhindol), Bhindol, 26. Jitnagar, 27. Unda. 	1.72	
		All other villages	1.52	3.03
	Naswadi	1. Payakoi, 2. Vadia, 3. Dhamasia, 4. Chosalpura, 5. Dajipura, 6. Mebubpura, 7. Linda, 8. Kothia, 9. Intia. 10. Chametha	1.52	3.03
		 Bhagwanpura, 12. Rampuri, 13. Godisimel, 14. Pothaalpura, Bedikuwa, 16. Raisingpura, 17. Jemalgadh, 18. Bharoshwadi, Kolum, 20. Pala, 21. Kankuwasan 22 Vadadi, 22 Sidisimen 		
		24. Rozia, 25. Zarkhali. 26. Bardoli, 27. Khaparia, 28. Naswadi, 29. Valpura, 30. Anandpuri, 31. Haripura, 32. Sindhikuwa, (Naswadi), 33. Akona, 34. Kambola, 35. Jitpura, 36. Nanupura.		
		All other villages.	1.72	3.4

All other villages. 1. Veraval, 2. Tamtivela, 3. Simar, 4. Kindarwa, 5. Adri, 6. Nawapara, 7. Chanduvav, 8. Malondha, 9. Vavdi (WRL), 10. Bhalpura, 11. Kajii, 12. Sonaria, 13. Navadra, 14. Harnasa, 15. Sundarpara, 16. Lati, 17. Vavdi (Sutara), 18. Vadodara, Dodia, 19. Lodhva, 20. Barewala, 21. Thordi, 22. Kanjotar, 23. Umbri, 24. Dabhor, 25. Vadodra, 27. Supasi, 28. Lari, 29. Chharroda, 30. Ambaliala, 31. Chamboda, 32. Patan, 33. Mithapur, 34. Badarpara, 35. Meghapur, 36. Ajotha, 37. Matana, 38. Khalej, 39. Sutrapada, 40. Morasa, 41. Pasnavada, 42. Chagiya, 43. Singsar, 44. Rakhej, 45. Beej. 1. Mangrol, 2. Ruhij, 3. Shii, 4. Sangawada, 5. Shapur, 6. Khodadra, 7. Kankasa, 8. Zariwavada, 9. Dhelana, 10. Navakotda, 11. Sepa, 17. Talodhra, 18. Antroli, 19. Husheanabad, 20. Junakotda, 11. Sepa, 17. Talodhra, 18. Antroli, 19. Husheanabad, 20. Junakotda, 21. Mankhetra, 22. Ajak. 1. Miti, 2. Bhagasar, 3. Bathrot, 4. Hantarpur, 5. Navlakho, 6. Sandha, 7. Mokhdi, 8. Fulrama, 9. Langad, 10. Osa, 11. Ghodadar, 12. Samarda, 13. Thali, 14. Sarma. 1. Gosa, 2. Zujarpur, 3. Tukda, 4. Mitrala, 5. Erda, 6. Ratiya, 6. Kenek 7. Khambhalia, 8. Langodhra, 9. Khera, 10. Sukhpur, 10. Gosa, 12. Gorei, 8. Mocha, 9. Chingaria, 10. Mandar, 11. Gorsei, 12. Chingaria, 10. Mandar, 11. Mavigan, 12. Navigandar, 13. Phendar, 14. Navigania, 16. Navigandar, 17. Navigania, 17. Denodar, 16. Navigania, 17. Navigania, 17. Denodar, 16. Navigania, 17. Navigania, 17. Denodar, 18. Navigania, 18. Denodar, 19. Denodar, 18. Denodar, 19. Denodar	1. Veraval, 2. Tamtivela, 3. Simar, 4. Kindarwa, 5. Adri, 6. Nawa- para, 7. Chanduvav, 8. Malondha, 9. Vavdi (WRL), 10. Bhalpura, 11. Kajli, 12. Sonaria, 13. Navadra, 14. Harnasa, 15. Sundarpara, 16. Lati, 17. Vavdi (Sutara), 18. Vadodara, Dodia, 19. Lodhva, 20. Barewala, 21. Thordi, 22. Kanjotar, 23. Umbri, 24. Dabhor, 25. Vadodra, Zala, 26. Sidokar, 27. Supasi, 28. Lari, 29. Chhatroda, 30. Ambaliala, 31. Chamboda, 32. Patan, 33. Mithapur, 34. Badar- para, 35. Meghapur, 36. Ajotha, 37. Matana, 38. Khalej, 39. Sutrapada, 40. Morasa, 41. Pasnavada, 42. Chagiya, 43. Singsar, 44. Rakhej, 45. Dhamlej, 46. Beej.	other villages. 1.52 3.03	
•	 Kajli, 12. Sonaria, 13. Nava Lati, 17. Vavdi (Sutara), Barewala, 21. Thordi, 22. Vadodra, Zala, 26. Sidokar, Ambaliala, 31. Chamboda, Para, 35. Meghapur, 36. Ajotha, pada, 40. Morasa, 41. Pasnavada Dhamlej, 46. Beej. 	1. Veraval, 2. Tamtivela, 3. Sima para, 7. Chanduvav, 8. Malondhi	All other villages. 1. Veraval, 2. Tamtivela, 3. Sima para, 7. Chanduvav, 8. Malondhi
Patan-Veraval Mangrol Mangrol Malia	Patan-Veraval		

Junagadh

District in which village is situated.	Taluka in which village is situated	Name of the Village Expension of the Village Iam	Extent of land (for marginal farmers) (In Hectares)	Extent of land (for Small Farmers)
1	2	3.	4	5
Junagadh (concid.)	Kutiyana	1. Kutiyana Talpad, 2. Mandva, 3. Kaji Thepda, 4. Ujad Thepda, 5. Baloch.	1.11	2.22
	Kutiyana	1. Aminpur, 2. Kadegi, 3. Dharsan, 4. Kansavad, 5. Bhogsar, 6. Zamara, 7. Segras, 8. Moddar, 9. Katwana, 10. Motoghed, 11. Mahiyari, 12. Tarkhai, 13. Chhatrava, 14. Revadra, 15. Kavalka 16. Gadhvana, 17. Kodtda, 18. Kantol.	1.62	3.24
	Rana Vav	1. Bhoddar, 2. Jambu, 3. Thoyana, 4. Mahira, 5. Nerana	1.62	3.24
		All other villages.	1.72	3.4
	Keshod	 Balagam, 2. Panchala, 3. Madhada, 4. Bamnasa, 5. Padodar, Khamisana, 7. Sutrej, 8. Akhodar, 9. Sarod, 10. Indrana, Muliyasa. 	1.62	3.24
	Manavadar	1. Ambalia, 2. Koylana, 3. Matiana, 4. Padardi.	1.62	3.24
	Junagadh	All other Villages of the District.	1.52	3.03
Panchmahals	Kalol	All Villages.	1.21	2.43
	Halol	 Arad, 2. Varasda, 3. Maruwa, 4. Navaria, 5. Maghasar, Muwala, 7. Sathrota, 8. Maswad, 9. Chhatapura, 10. Tarkhanda, Itwadi, 12. Abhetwa, 13. Dunia, 14. Pratappur, 15. Radhanpur, Timbi 17. Sultanpur, 18. Mandvi, 19. Halol, 20. Kanjari, 	1.21	2.43

. ,	21. Rampura, 22. Kotamaida, 23. Nurpura, 24. Gopipura, 25.Jam-, budi, 26. Mojalpura, (D) 27. Baska, 28. Ambatalav, 29. Ujeti, 30. Vanseti, 31. Panelao, 32. Muldhari, 33. Jepura, 34. Vithalpura, 35. Ghansar, 36. Tajpura.		
Halol	All other villages.	1.32	2.63
Godhra	1. Kakanpur, 2. Tuwa, 3. Sejal (Deserted), 4. Gusar, 5. Moti-Kantdi, 6. Timba, 7. Ratanpur, (Kantdi), 8. Kabirpur, 9. Khajuri (Nadisar), 10. Morye, 11. Godhra, 12. Nadisar, 13. Iilesara, 14. Ambali, 15. Asrodia, 16. Nani Kantdi, 17. Dayai, 18. Bhamaiya, 19. Pandwa, 20. Betia, 21. Mehlol, 22. Ranipura, 23. Raisingpura, 24. Rupanpura, 25. Harkundi, 26. Dhanol, 27. Gavasi, 28. Bhima, 29. Goli, 30. Kaliana, 31. Ratanpur (Mehlol) 32. Relia, 33. Akadia, 34. Bhalodia, 35. Jitpura, 36. Ludupura, 37. Torna, 38. Bhalania, 39. Bhatpura, 40. Bhampura, 41. Karanpura, 42. Rampur, (Jodka), 43. Chanchour, 44. Vatlav, 45. Variya, 46. Partappura, 47. Tarbordi 48. Asardi, 49. Hamirpur, 50. Chikodra, 51. Gadukpur, 52. Tajpur, 53. Beganpur, 54. Vinzol, 55. Valwad, 56. Thana, 57. Sarangpur, 58. Vanakpur, 59. Popatpura, 60. Vavdi Khurad, 61. Daruna, 62. Kaliavav, 63. Samili, 64. Motal, 65. Karsana, 66. Padhiar, 67. Ordidra, 68. Jalia, 69. Ichha Paginumuvadu, 70. Dhanitta, 71. Rinchrota, 72. Gothada, 73. Dhari, 74. Juni Dhari 75. Kaoaria, 76. Gotavi, 77. Pipalia.	1.21	2.43
Godhra	All other villages.	1.52	.3.03
Jambughoda	All villages.	1.52	3.03
Shchra	 Chhogala, 2. Nandarwa, 3. Mirapur, 4. Kadwal (Deserted) Gangadia, 6. Chopdakhurd, 7. Chalali, 8. Dumelav, 9. Dhamnod, Nada, 11. Nandheli, (Deserted), 12. Bhunidra, 13. Mahclan, Mangalpur, 15. Vaghjipur, 16. Sagarala, 17. Sajivav, 18. Saradia, Khojalwasa, 20. Matriavyas, 21. Padardi, 22. Dhamai. 	1.52	3.03
Shehra	All other villages.	1.32	2.63

	77. Bhuvabar, 78. Lambho, 79. Jalkukadi, 80. Rankali, 81. Dhuleta, 82. Lavana, 83. Vakhatpur, (Khanpur Bhag), 84. Babalia, 85. Tejakui, 86. Trakdi.		
Lunawada	All other villages.	1.32	2.63
Limkheda	All villages.	1.72	3.44
Baria	All villages.	1.72	3.44
Dohad	All villages.	1.72	3.44
Jhalod	All villages.	1.72	3.44
Santrampur	All villages.	1.72	3.44
Rahpar	All villages	1.52	3.03
Bhachau	 Adhoi, 2. Amaliara, 3. Amraipar, 4. Barthani, 5. Bhachau, 6. Chandroda, 7. Chhadawada, 8. Dayapar, 9. Garana, 10. Halana, 11. Juna Kataria, 12. Jangi, 13. Karmaria, 14. Khodasar, 15. Lakhpat, 16. Laliana, 17. Rajihali, 18. Rampur (Navagam), 19. Samkhiali, 20. Sivlakha, 21. Sikarpar, 22. Surbari, 23. Pipalapati, 24. Rajansar, 25. Wondh, 26. Bhaswav, 27. Godpar, 28. Jusda, 29. Kanthkot, 30. Lakhadia, 31. Lakhdhirgadh, 32. Modhpur, 33. Nara, 34. Naransari, 35. Nava-Kataria, 36. Torania, 37. Vijpasar, 38. Wandhia, 39. Vastva. 	1.52	3.03
Bhachau	All other villages	1.62	3.24
Anjar	All villages	12:62	3.24
Mandvi	All villages	1:62	3:24
Mundra	All villages	1.62	3.24

Kutch

District in which village is situated	Taluka in which village is situated	Name of the Village. Expansion of the Village.	Extent of land (for marginal farmers) (In Hectares)	Extent of land (for Small Farmers) (In Hectares).
1	2	3	. 4	. rv
Kutch (conid)	Nakhtrana	 Charakhada, 2. Ludhai, 3. Unthongadh, 4. Bhimsar, 5. Dador, Than, 7. Bandira, 8. Bharapar, Badapatha, 9. Bhunjai Nani, Bhunjai Moti, II. Chhadi, 12. Dhoro, 13. Fulay, 14. Gajansar, Bhojraj Wandh, 16. Jalay, 17. Jesharwandh, 18. Kharadia, Layari, 20. Tai. 	1.72	3.44
	Nakhtrana	(All other Villages)	1.62	3.24
	Abdasa	11. Jana, 2.Kosa, 3 Mohadi, 4. Mokhaya, 5. Akari Moti, 6. Akari Nani, 7. Fulay. 8. Goyal, 9. Golay, 10. Hotmiay, 11. Isahwandh, 12. Jabra Wandh, 13. Jangadia, 14. Kalar Wandh, 15. Kero-Wandh, 16. Kuwapadhar, 17. Rampar, 18. Revwandh, 19. Reruwandh, 20. Rohara, 21. Salama Wandh, 22. Sarangawadi, 23. Vigapadhar, 24. Vagoth, 25. Vayor, 26. Bela Wandh, 27. Ber Moti, 28. Boha, 29. Charopadi, 30. Changwandh, 31. Dadar Wandh, 32. Aida, 33. Ashapar, 34. Butta, 35. Charopadi, 36. Chhasara, 37. Joglay, 38. Kharanta, 39. Muthiar, 40. Lakhpar, 41. Sekharan Pir, 42. Ramwado, 43. Sujapar, 44. Thambdi, 45. Ukir, 46. Valsara, 47. Ber Nani, 48. Valsar, 49. Berachia, 50. Bharapar Dhuffwali, 51. Rav, 52. Laiyara.	1.72	3.44
		(All other Villages)	1.62	3.24
1	Bhuj	 Baukha, Udhajawala, 2. Bhakhari Mod, 3. Bhakhari Notiar, Bhakhar Traya, 5. Dhosa, 6. Dharampur, 7. Kamagund, Makanpur, 9. Natharkui, 10. Piyarko, 11. Saiyadpar, 12. Vehro, Vichhio, 14. Chuddak, 15. Gandher, 16. Baukhasamawala, Lehr, 18. Reladi Moti, 19. Reladi Nani. 	1.72	3.44
		(All other Villages)	1.62	3.24

1. Dolatpar, 2. Dayapar, 3. Subhaspar, 4. Virani, 5. Gaduli, 6. Lakhpat, 7. Matanomad, 8. Siyot.	1.62	3.24
(All other Villages)	1.72	3.44
(Ali Villages)	1.82	3.64
(All Villages)	1.82	3.64
All Villages of Taluka.	1.21	2.43
1. Thaltej, 2. Bodakdev, 3. Ambli, 4. Shilaj, 5. Bopal, 6. Ghuma, 7. Sola, 8. Bhadaj, 9. Hcoatpur, 10. Kali, 11. Jagatpur, 12. Chenpur, 13. Lilapur, 14. Lapkaman, 15. Ognaj, 16. Gota, 17. Khoraj, 18. Khodiar, 19. Tragad, 20. Dantali, 21. Adalaj, 22. Jamiatpura, 23. Unvarsad, 24. Tarapur.	1.32	2.63
All other Villages.	1.21	2.43
All Villages.	1.21	2.43
 Kavitha, 2. Badarkha, 3. Saroda, 4. Chandisar, 5. Vasna-Kelia, Ambaliara, 7. Rajpur, 8. Jalalpur Vajifa, 9. Santhal, 10. Rajoda, Rasam, 12. Bavla, 13. Chaloda. 14. Juwal-Rupavati, Shekhdi, 16. Ranoda, 17. Maflipur, 18. Jekhda, 19. Salajda, Rupal. 	1.21	2.43
1. Dholka, 2. Rampur, 3. Khatripur, 4. Sahij, 5. Ambethi, 6.Vautha, 7. Virpur, 8. Girana, 9. Viradi, 10. Ingoli, 11. Kauka, 12. Ganel, 13. Vataman, 14. Rampura, 15. Anandpura, 16. Vorna, 17. MotiBoru, 18. Manjpur, 19. Ladasar, 20. Sarandi, 21. Jalalpur-Godhneshwar, 22. Shiawada, 23. Khanpur, 24. Lana, 25. Sakodra, 26. Chiada, 27. Ambareli, 28. Paladi, 29. Pisawada, 30. Andheri, 31. Transad, 32. Rhetawada, 33. Nesda, 34. Kadipur, 35. Sindhraj.	1.32	2.63
All other Villages.	1.52	3.03
	 Dolatpar, 2. Dayapar, 3. Subhaspar, 4. Virani, 5. Gaduli, 6. Lakhpat, 7. Matanomad, 8. Siyot. (All other Villages) (All Villages) (Ambaliara, 19. Tragad, 20. Dantali, 21. Adalaj, 22. Jamiatpura, 23. Unvarsad, 24. Tarapur. (All other Villages) (Ambaliara, 2. Badarkha, 3. Saroda, 4. Chandisar, 5. Vasna-Kelia, 6. Ambaliara, 7. Rajpur, 8. Jalalpur Vajifa, 9. Santhal, 10. Rajoda, 11. Rasam, 12. Bavla, 13. Chaloda, 14. Juwal-Rupavati, 15. Shekhdi, 16. Ranoda, 17. Maflipur, 18. Jekhda, 19. Salajda, 20. Rupal, 19. Manipur, 19. Ladasar, 20. Sarandi, 21. Jalalpur-Godhneshwar, 22. Shiawada, 23. Khanpur, 15. Anandpura, 16. Vorna, 17. Motibareli, 28. Paladi, 29. Pisawada, 30. Andheri, 31. Transad, 32. Bhetawada, 33. Nesda, 34. Kadipur, 35. Sindhraj. All other Villages. 	

District in which village is situated	Taluka in which village is situated	Name of the Village Is In	Extent of land (for marginal farmers) (In Hectares)	Extent of land (for Small Farmers)
	2	3	4	, 50
Ahmedabad (contd.)	Sanand	 Sanand, 2. Godhavi, 3. Garodia, 4. Manipur, 5. Telav, 6. Kotat. Sela, 8. Santhal, 9. Navapura, 10. Chekhla, 11. Andej 12. Bhavan-pura, 13. Rampura, 14. Vasna, 15. Lava, 16. Kaneti, 17. Nidhrad, 18. Moraiya, 19. Pipan, 20. Devti Moti, 21. Modasar, 22. Devti-Nani, 23. Tajpur, 24. Vasna-Chacharwadi 25. Changodar, 26. Chharodi. 	1.32	2.63
	Sanand	All other Villages.	1.52	3.03
	viramgam	All Villages.	1.52	3.03
	Dhandhuka	1. Bela, 2. Kundal, 3. Gharanki, 4. Khokhernesh, 5. Umrala, 6. Hadamtala, 7. Kundi, 8. Aniali-kathi, 9. Anial-Kasbati, 10. Gochia, 11. Derdi, 12. Sanganpur, 13. Devgana, 14. Timbla, 15. Rajpura, 16. Khojapura, 17. Hansapura, 18. Bubavav, 19. Devalia, 20. Wagad, 21. Patna, 22. Guijar, 23. Dharpipla, 24. Chhasiana, 25. Galsana, 26. Morasia, 27. Bagad, 28. Khas, 29. Alampur, 30. Malanpur, 31. Panvi, 32. Vejalka, 33. Barania, 34. Bodia, 35. Kotda, 36. Devalia, 37. Sodhi, 38. Sangasar, 39. Cher, 40. Hebatpur, 41. Mundi, 42. Panchi, 43. Rupavati, 44. Gorasu, 45. Otaria 46. Sandhida, 47. Bhadiad, 48. Kadipur, 49. Gamph, 50. Umarala, 51. Kasindra, 52. Shela, 53. Jalia, 54. Ambali, 55. Panchham, 56. Ratanpur, 57. Fatepur, 58. Pimpli, 59. Anandpur, 60. Navda, 61. Khamidana, 62. Kapadiali, 63. Dadhodar, 64. Vadhela, 65. Sunderiana, 66. Unchdi, 67. Pipla, Bhimnath, 69. Polanpur, 70. Shahpur, 71. Ankovalia, 72. Akru, 73. Chokdi, 74. Prabadi, 75. Piparia, 76. Nabhoi, 77. Anjali-Bhimji, 78. Rayka, 79. Khadol, 80. Khasta, 81. Salasar,	1.72	3.44

	3.08	2.63	2.63
	1.52	1.32	1.32
82. Mota Iradia, 83. Bhadiad, 84. Nana Tradia, 85. Kharad, 86. Zinger, 87. Bahadi, 88. Fedra, 89. Dhanala, 90. Lamiala, 91. Chharodia, 92. Zansarka, 93. Sarval, 94. Rajka, 95. Khothadia, 96. Adval, 97. Jalial, 98. Jaska, 99. Tagdi, 100. Padana, 101. Bhalgamda, 102. Dholera, 103. Bhim-Talav, 104. Khun, 105. Bavaliari, 106. Mandvipura, 107. Zankhi, 108. Rahatalap, 109. Mahadevpura, 110. Bhangadh, 111. Mingalpur, 112. Kama Talav, 113. Gogla, 114. Navagam, 115. Buranpur.	Ail other Villages.	 Wagdod, 2. Morpa, 3. Vachhaíva, 4. Jangral, 5. Koita, 6. Ganeshpura, 7. Delvada, 8. Khodana, 9. Raviana, 10. Laxmipura, (Haidarpura), 11. Untwada, 12. Vahana, 13. Kafra, 14. 14. Bhataan, 15. Muna, 16. Ajuja, 17. Khareda, 18. Mesar, 19. Jakha 20. Vasani, 21. Laxmipura, 22. Bhilvan, 23. Lakhdap, 24. Vadu, 25. Siyol, 26. Kimbuva, 27. Kotawad, 28. Sanodarda, 29. Vamaiya, 30. Aghar, 31. Sujanipur, 32. Tankwasna, 33. Jeleshwar-Palci, 34. Sagodia, 35. Gulvasana, 36. Charup, 37. Vadhi, 38. Nayata, 39. Rechavi, 40. Sariya, 41. Veloda, 42. Vadia, 43. Bepadar, 44. Vadhasar, 45. Volavi, 46. Dudharampura, 47. Hanumanpura, 48. Khanpurda, 49. Varcda, 50. Dharnoj, 51. Odhava, 52. Undara, 53. Sampra, 54. Golivada, 55. Sotavad, 56. Kansa, 57. Bhuliavasana 58. Bughnathpura, 59. Jamtha, 60. Balva, 61. Khalipur. 62. Mulusan 63. Lodhi, 64. Kalodhi, 65. Rakhav 66. Dhanasara, 67. Dharusan, 68. Endla, 69. Vayad, 70. Ghacheli, 71. Kanosan, 72. Abluva, 73. Deliathara. 	1. Hisor, 2. Chandensar, 3. Dethli, 4. Kholwada, 5. Sidhpur, 6. Kot, 7. Mudana, 8. Sandesari, 9. Kukhasan, 10. Meloj, 11. Ankui, 12. Ganghlesan, 13. Tavadia, 14. Sevalani, 15. Nandotri, 16. Versila, 17. Vadhana, 18. Umru, 19. Sujanpur, 20. Sedrana, 21. Rasulpur, 22. Metrana, 23. Khadiasani, 24. Sahasa, 25. Dungariasan, 26. Kakoshi, 27. Kunvara, 28. Kalyana, 29. Lihoda, 30. Dashawada, 31. Lavara, 32. Kaleda, 33. Dhanavada, 34. Pachakwada, 35. Vaghral 36. Dhrumad, 37. Mud-vada, 38. Methan, 39. Mamvəda, 40. Dindrol.
	Dhandhuka.	Patan	Sidhpur

Mehsana

District in which village is situated	Taluka in which village is situated	Name of the Village Is	Extent of land (for marginal farmers)	Extent of Extent of land (for land (for marginal Small farmers) Farmers) (In Hectares)
1	2		4	Ś
Mehsana (contd.)	Kheralu	1. Transvad, 2. Chhabalia, 3. Shekhpur (Vad), 4. Chandpur, 5. Malekpur (Vad), 6. Kamalpur, 7. Babipur, 8. Jaska, 9. Chacharia, 10. Nortol, 11. Lunva, 12. Mandali, 13. Machhava, 14. Nani Hirvani, 15. Moti Hirvani, 16. Thangana, 17. Sundhia, 18. Hajipur, 19. Kesampa, 20. Sabalpur, 21. Jagapur, 22. Bajpur, 23. Rangpur, 24. Khatoda, 25. Vadnagar, 26. Kehipur.	1.21	2.43
	Kheralu	1. Mirajpur, 2. Molipur, 3. Karabada, 4. Pipaldar, 5. Rajpur, 6. Sultanpur, 7. Navapur, 8. Sobhasan, 9. Champa, 10. Badarpur, 11. Limdi, 12. Rasulpur, 13. Sadikpur, 14. Samoja, 15. Malikpur(kh), 16. Aditpur, 17. Balad, 18. Panchha, 19. Vavdi (kh), 20. Vithoda, 21. Shahpur, 22. Fatepur, 23. Nandropur, 24. Suvariya, 25. Chansal, 26. Dabhad, 27. Mahiyal, 28. Sakari, 29. Nandali-Miyasan, 30. Gajipur, 31. Naniwada, 32. Daol, 33. Nizampur, 34. Jaspur, 35. Salisana, 36. Varetha, 37. Mahckubpura, 38. Dabhoda, 39. Arthi, 40. Lalawada, 41. Choita, 42. Malaypun, 43. Kuda, 44. Nalu, 45. Rahcmanpur, 46. Delwada, 51. Khatasana, 52. Karsanpur, 53. Sipur, 54. Unad, 55. Khanpur, 56. Shahpur (Wad), 57. Undhai, 58. Vagadi, 59. Madhasana, 60. Chada, 61. Amarpura, 62. Sagthala, 63. Dabu, 64. Aspa, 65. Sarana, 66. Sulipur, 67, Kheralu, 68. Shekhpur (kh), 69. Vaktapur.	1.32	2.63
	Visnagar	All villages.	1.21	2.43

District in which village is situated	Taluka in which village is situated	Name of the Village la	Extent of land (for marginal farmers) (In Hectares)	Extent of Extent of land (for land (for marginal Small farmers) Farmers) (In Hectares)
1	2	3	4	₹5
Mehsana (Contd.)	Kalol.	 Piyaj, 2. Borisana, 3. Saij, 4. Ramnagar, 5. Sarisa, 6. Palsana, Ganpatpura, 8. Usmanabad, 9. Sabaspur, 10. Vansida, Kalol, Bhoyan, Moti, 12. Dantali, 13. Vadsar, 14. Karoli, 15. Hazipur, Bhimansan. 17. Khatraj, 18. Jethlaj, 19. Sanavad, 20. Santej, Rakanpur, 22. Nasmed, 23. Adhana, 24. Mulsana, 25. Vayana, Ranchhodpura, 27. Ranchadra, 28. Nandoli, 291. Palodia, Unali, 31. Vamsajada, Dhedia, 32. Pratappura. 	1.52	4.03
		All other Villages,	1.21	2.43
	Vijapur	 Deopura, 2. Ganeshpura, 3. Hirpura, 4. Gadhada, 5. Jepor, Aglod, 7. Hathipur, 8. Falu, 9. Soja-Hasnapur, 10. Pedhanali, Changod, 12. Sunderpur, 13. Madhi (Hamlet of Pendhamli), Sardarpur, 13. Kamalpur, 16. Pirojpur, 17. Rampur Kot, Bamanwa, 19. Gundarasan, 20. Ransipur, 21. Techava, 22. Deria. 	1.32	2.63
	Vijapur	All other villages.	1.21	2.43
	Sami	1. Ranawada, 2. Sherpura, 3. Jorawarpura Mota, 4. Jorawarpura Nana 5. Matrota, 6. Dadar, 7. Dhadhana.	1.32	2.63
		All other villages.	1.52	3.03
	Hanj	1. Chabkha, 2. Savasada, 3. Sarval, 4. Harij, 5. Jaska.	1.52	3.03
		All other villages.	1.32	2.63

Kaira

District in which village is situated	Taluka in which village is situated	Name of the Village	Extent 'of land (for marginal farmers)	Extent of land (for Small Farmers)
1	81	T)	In Hectares)	(In Hectares) (In Hectares)
Voin	,		4-	0
contd.)	Anand	 Ahima, 2. Shili, 3. Partappur, 4. Khanpur, 5. Khorwad, 6. Kherda, Vahera, 8. Wasad, 9. Rajupura, 10. Anklawadi, 11. Sundalpur. 	1.21	2.43
		All other Villages.	1.01	2.02
	Mehmedabad.	1. Kheda, 2. Khumarwad, 3. Gadva, 4. Kanij, 5. Raska, 6. Amsharan, 7. Rohisa, 8. Jinjer, 9. Dajipura, 10. Jalampura, 11. Modaj, 12. Kuna, 13. Charan-na Muvada (Tabe Kuna), 14. Charan-namuvada (Tabe Ghodasan) 15. Ajabpura, 16. Shetunda, 17. Karoli, 18. Ruden, 19. Bar-Muvada, 20. Jalia, 21. Ratanpur, 22. Sarsavani, 23. Moti-Abdoli, 28. Moti-Timbali, 29. Nani Timbali, 30. Kothipura, 31. Haldharwas, 32. Gokulpura, 33. Hathnoli, 34. Umedpur, 35. Baria-namuvada, 36. Gothaj, 37. Samaspur, 38. Bavara, 39. Khambhali, 40. Varsona, 41. Vannali, 42. Sundha, 43. Vansol, 44. Devkivansole, 45. Simhunj, 46. Kesra, 47. Vanthavali.	1.32	2.63
	Mehmedabad	All other Villages.	1.21	2.43
	Thasra.	 Jargal, 2. Sandheli, 3. Salun, 4. Nanadra, 5. Khac'godhra, Golaj, 7. Wanghroli, 8. Rozava, 9. Bharwasna. 10. Sanadra, Palaiya, 12. Ajupura, 13. Chandasar, 14. Mulaid, 15. Chetarsumba, 16. Shamalpura, 17. Saiyat, 18. Ekalvelu, 19. Ozarala, Raniporda, 21. Boradi, 22. Vithalpura, 23. Dabhali, 24. Ravalia, Mithana Muvada, 26. Sonaiya, 27. Mo:ambali, 28. Bhatpura I, Bhatpura-II, 30. Ajaroli, 31. Bharthari, 32. Pipalwada, 33. Khijal- 	1.42	2.83

	pur, Taipad, 34. Pilol, 35. Baladha, 36. Amaratpura, 37. Porda, 38. Thakorpura, 39. Vallavpura, 40. Sui, 41. Dakor, 42. Thasra, 43. Gadhavipura.		
Thasra	All Other Villages.	1.21	2.43
Kapadwanj	 Kathalal, 2. Jitpura, 3. Pithai, 4. Abhripur, 5. Bharkunca, 6. Chhipal, 7. Gadwel, 8. Bagdol, 9. Sarali, 10. Kaniel, 11. Toira, 12. Chitipedi, 13. Mudel Batanpur, 14. Khadal, 15. Anttoli, 16. Kosam, 17. Waghwat, 18. Singhali, 19. Mcmoc pur, 20. Kapadwanj, 21. Taiyabpur, 22. Navagam, 23. Jaloya, 24. Sul'anpur, 29. Pahad, 30. Bhatera, 31. Khathana, 32. Laxmanpura, 33. Ladvel, 34. Dahiup, 35. Anara, 36. Sikandar Porda, 37. Savli, 38. Dana, 39. Dampat, 40. Naranagar no math 41. Salod, 42. Dasalwada, 43. Fatibad, 44. Ambaliava, 45. Sorna, 46. Alampura, 47. Antisar, 48. Ramosadi, 49. Vejcpur, 50. Rampur Sorna, 51. Chik-hold, 52. Wishwana'rhoura, 53. Charan ni kel, 54. Lasundra, 55. Porda, Bhatera, 56. Aral, 57. Gangial, 58. Thunchal. 59. Mirapur, 60. Danadra, 61. Vyas vasana, 62. Gochar na Muvada, 63. Nala na Muvada, 64. Kavarh, 65. Vanta, 66. Vala Mahuda, 67.A law, 68. Garcda, 69. Vesana. 		
Kapadwanj	All Other Villages.	1.42	2.83
Cambay	 Cambay, 2. Patlawadi, 3. Kanisa, 4. Kanzat, 5. Jalsan, 6. Kansari, 7. Nana-Kalordra, 8. Chhatraradi, 9. Kali, talvadi, 10. Timba, 11. Jaludha, 12. Piplod, 13. Vatra, 14. Khatnal, 15. Bhuvel, 16. Undel, 17. Vadola, 18. Popatvav, 19. Sayama, 20. Harian, 21. Neja, 22. Jalla, 23. Navagam-vanto, 24. Ralaj, 25. Vasna, 26. Shakarpur, 27. Rajpur, 28. Nagra, 29. Bhattalavadi, 30. Motipura, 31. Rangpur, 32. Bamanva, 33. Zaz, 34. Vatadra, 35. Tarapur, 36. Finav, 37. Nandeli, 38. Uttavada, 39. Jalapur, 40. Mobha, 41. Khanpur, 42. Kodva, 43. Kalamsar, 44. Khadodh, 45. Dhuvaran, 46. Haripura, 47. Malpur, 48. Adruij, 49. Malu, 50. Bhanderaj, 51. Gokulpura, 52. Moraj, 53. Isarwada. 	1.21	2.43
Cambay	AM Other Villages.	1.72	3.4

District in which village is situated	Taluka in which village is situated	Name of the Village	Extent of land (for marginal farmers) (In Hectares)	Extent of Extent of land (for land (for marginal Small farmers) Farmers) (In Hectares)
,	2	3	4	5
Kaira (concid.) Matar	Matar	 Piparia, 2. Vasana Bujarga, 3. Harijala, 4. Vadala, 5. Damari, Govindpura, 7. Dhadhal, 8. Kazipura, 9. Gobhalaj, 10. Pansoli, Malarpura, 12. Kanera, 13. Pinglaj, 14. Vavadi, 15. Navagam, Nayak, 17. Shetra, 18. Bherai. 	1.21	2.43
		1. Radhu, 2. Palla, 3. Varsang, 4. Mahelej, 5. Baroda, 6. Kunjara, 7. Punaj, 8. Kharanti, 9. Rasikpura, 10. Dharoda, 11. Chitrasar, 12. Kaloli, 13. Nadhanpur, 14. Mehmedabad, 15. Asamali, 16. Vastana, 17. Chanor, 18. Indravarna, 19. Sayala, 20. Viroja, 21. Valotri, 22. Hadeva, 23. Daloli, 23. Bamangam.	1.72	3.4
		All Other Villages.		
	Balasinor,	 Balasinor, 2. Handia, (Balasinor), 3. Jamiyatpura, 4. Rajpur, (Balasinor), 5. Sakarai, 6. Saliavadi, 7. Karanpur, 8. Dakharia, 9. Jorapura, 10. Meghalia, 11. Limadi, 12. Gadhawada, 13. Dev, 14. Sutaria, 15. Dhathi, 16. Khandi-vav, 17. Saroda, 18. Janod, 19. Gunthali, 20. Gajapagina Muvada, 21. Felsani, 22. Prudava, 23. Vasadra, 24. Parabia, 25. Jetholi, 26. Raiyali, 27. Dhundhalia, 28. Kambopa, 29. Dolatporda, 30. Dhanola, 31. Vadadla, 32.Parpadia, 33. Navgama, 34. Kunjara, 35. Baliadev, 36. Bhanthalal, 37. Othwad, 38. Manvarpura, 39. Bodeli. 	1.32	2.63
Sabarkantha	Bayad	1. Nana, 2. Galalni Muvadi, 3. Khanpurai Muvadi, 4. Jalampura, 5. Kesarpura, 6. Kesarpura Kampo, 7. Udepur, 8. Chandrej, 9. Balisana, 10. Ranipura, 11. Ankhol, 12. Gobarii ni Muvadi,	a, 1.21 j, i.	2.43

 Mathasulia, 14. Limb, 15. Untarda, 16. Vasani, 17. Vajepura, 18. Vajepura Kampo, 19. Alana, 20. Dhanpura, 21. Jantral, 22. Jitpur, 23. Ambaliara, 24. Gondal, 25. Kalpur, 26. Rughnathpura, 27. Amiapur, 28. Jodhpur, 29. Manpur, 30. Paldi, 31. Tenpur, 32. Bhudasan, 33. Junwada, 34. Sultanpura, 35. Deria, 36. Ganesh pura, 37. Vankaneda, 38. Normiyani muvadi 39. Ramas, 40. Ranjitpur, 41. Fatepur, 42. Galabpura, 43. Amargadh, 44. Debha, 45. Bibini-vav, 46. Dolpur, 47. Manpur, 48. Bhajpur. 	1.32
All villages.	1.21
 Medhasan, 2. Palipur, 3. Vantada, 4. Salampur, 5. Madasan, Lachai, 12. Bodi, 8. Nana Mota, 9. Raipur, (Modhasan), Lachai, 11. Itadi, 12. Gal sundra, 13. Khadoda, 14. Moti Chichan, 15. Nani Chichan. 16. Limbhoi, 17. Davli, 18. Gadhada, Varra, 20. Rampur, 21. Vadagam, 22. Rajpur, 23. Jitpur, Vani Vav, 25. Alva, 26. Khilodia, 27. Lalinema'ha, 28. Ambasar, 29. Rampur, 30. Kashipur a, 31. Kici, 32. Vakharpur, 33. Navalyur, 34. Rugnathpur, 35. Jalampur, 36. Kanol, 37. Bural, 38. Jamrha 39. Dolpur, 40. Moi Vav, 41. Borvai, 42. Ramos, 43. Nava Vadvasa, 44. Juna Vadvasa, 45. Amodra, 46. Jasvar pura, 47. Kishorpura, 48. Bayal, 49. Dhankhpirol, 50. Sartanpur, 55. Dhansura, 56. Bhesavada, 57. Antisara, 58. Rahiol, 59. Garudi, 60. Kanjocia, 61. Shinol, 62. Umecpur, 63. Lalpur, 64. Mahadevpura, 65. Kolvada 66. Rupan, 67. Kau, 68. Ramana, 69. Barnoli, 70. Sika, 71. Malekpur, 72. Rakhial, 73. Bhuchadia, 74. Khumapur, 75. Kabola, 76. Shampur, 77. Sajpur, 78. Tintisar, 79. Sabalpur, 80. Rasulpur, 81. Bherunda, 82. Kolikhad, 83. Pahadpur, 84. Sirpur, 85. Dhunawada, 86. Alampur. 	1.32
All other villages.	1.52

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District in which village is situated	Taluka in which village is situated	Name of the Village Is no fame of the Villag	Extent of land (for marginal farmers) (In Hectares)	Extent of Extent of land (for land (for marginal Small farmers) Farmers) (In Hectares)
I	2	3	4	κ.
Sabarkantha (contá.)	Idar	 Kuvava, 2. Mesan, 3. Rampur, 4. Poshina, 5. Campa, 6. Revasan, 7. Dharapur, 8. Kotda (Mota), 9. Bolundra, 10. Vantda, 11. Ruvach, 12. Chhabli, 13. Punjpur, 14. Chitroda, 15. Itadi, 16. Ankala 17. Rajpur, 18. Kukadia, 19. Ganeshpura, 20. Serpur, 21. Bhadresar, 22. Kapoda, 23. Isarvada, 24. Bhotali, 25. Dungari, 26. Deramli, 27. Kaveli, 28. Kavela, 29. Netramli, 30. Saygadh, 31. Sapavada, 32. Himatpur, 33. Hinglaj, 34. Chadasna, 35. Nani Vadoth, 36. Bhuvel, 37. Rudradi, 38. Nana Kotda, 39. Surpur, 40. Sarangpur, 41. Barvav, 42. Sadafpura, 43. Manior, 44. Virpur, 45. Jadar, 46. Jothipura, 47. Moti Vadoi, 48. Mangadh, 49. Vasna, 50. Kishoregadh, 51. Aroda, 52. Bolundra, 53. Umedgadh, 54. Masal, 55. Ratanpur, 56. Umedpura, 57. Acheral, 58. Pratappura, 59. Ranasan, 60. Khaski, 61. Haripura, 62. Budheli, 63. Jaswantgadh, 64. Kesarpura, 65. Dawa, 66. Arsodia, 67. Singha, 68. Chitrodi, 69. Eklara, 70. Santol, 71. Bhawanagar, 72. Kamboya, 73. Manpur, 74. Gadha, 75. Kasso, 76. Chhaip, 77. Bhilvanta, 78. Sundarpur, 79. Madhava, 80. Sarasana, 81. Sardarpur, 82. Badarpura, 83. Sahebpura, 84. Samalpur, 85. Lai, 86. Oda. 	1.32	2.63
		All other villages.	1.52	3.03
	Himatnagar	All villages.	1.32	2.63
	Khedbrahma	1. Damawas, 2. Kalonalia, 3. Laxmipura, 4. Silwada, 5. Gota, 6. Gada, 7. Nichidhanal, 8. Dalwadia, 9. Rudramala, 10. Metral, 11. Padardi, 12. Radhiwad, 13. Sitol, 14. Chikhala, 15. Vatrol,	1.52	3.03

	1.72 3.44	1.52 3.03	1.72 3.44	1.52 3.03	1.72 3.44
21. Bhesudra, 22. Galodia, 23. Derol, 24. Champappur, 25. Lone, 26. Lonk, 27. Gadhada, 28. Jagnathpura, 29. Khedbrahma, 30. Vasana, 31. Unchidhanal, 32. Gundel, 33. Agia, 34. Motoda.		1. Bhankhara, 2. Zer, 3. Kundala, 4. Dholivav, 5. Vireshwar, 6. Kathavavdi, 7. Parthipura, 8. Kalvan, 9. Kadoli, 10. Janjari, (deserted) 11. Dholvani, 12. Kathroti, 13. Kanadar.		1. Munai, 2. Sunsar, 3. Bhavnpur, 4. Nakhi, 5. Khapreta, 6. Meditimba, 7. Mau, 8. Desah, 9. Akodia, 10. Thurawas, 11. Lakhan, 12. Moru, 13. Fatepur, 14. Mankdi, 15. Sihali, 16. Narda, 17.San-12. Moru, 13. Fatepur, 14. Mankdi, 15. Sihali, 16. Narda, 17.San-12. Malsa, 24. Bedasan, 25. Kisangadh, 26. Malekpur, 28. Mathganthi, 29. Ganti, 30. Indrapura, 31. Vagheswari, 32. Mankroda, 33. Vansali, 34. Bhiloda, 35. Naranpura, 36. Narsali, 37. Khumapur, 38. Bhatera, 39. Mandhari, 40. Nandej, 41. Chiboda, 42. Kaleka, 43. Math-Timba, 44. Hathasal, 45.Nanibebar, 46. Sejapur, 47. Dhuleta (B), 48. Punasan, 49. Vantdi, 50. Bamna, 51. Rampur (M), 52. Khero, 53. Shabhayada (K), 54. Sabhayada, (J) 55. Motibebar, 56. Janali, 57. Chibhadiata, 58. Kheradi, 59. Karanpur, 60. Vanzar, 61. Hardaspur, 62. Vasai, 63. Bhetali, 64. Nava(B), 65. Vankaner, 66. Hintedra, 67. Bhutawad, 68. Dholwani, 69. Math Bolundra, 70. Bolundra, 71. Ubsal, wad, 68. Dholwani, 69. Math Bolundra, 70. Bolundra, 71. Ubsal, vad, 68. Dholwani, 69. Math Bolundra, 75. Jesingpur, 76. Dhambalia, 77. Napda, (K), 78. Napda (J) 79. Khiloda, 80. Sadpur, 81. Vajapur, 82. Kadavia, 83. Vandial, 84. Brahmpuri, 85. Laipur, 86. Asal, 87. Gadadar, 88. Jalia, 89. Vagadar, 90. Sunokh, 91. Vansera,	villages.
		nagar		ह्य ।	į

District in which village is situated	Taluka in which village is situated	Name of the Village	Extent of land (for marginal farmers) (In Hectares)	Extent of land (for Small Farmers)
1	7	8	4	5
Sabarkantha (concld.)	Malpur.	1. Dholeshwar, 2. Mevda, 3. Jalampura, 4. Dodia, 5. Jogivanta, 6. Bhompura, 7. Padar, 8. Odha, 9. Aghatia, 10. Bhukakutri, 11. Gajan, 12. Bhojpur, 13. Pasoda, 14. Kasvada, 15. Kanosla, 16. Vavidbara, 17. Kakritimba, 18. Navagam, 19. Piprana, 20. Govindpur, 21. Sonaria, 22. Adepur, 23. Galiadant, 24. Dhira khanta muvada, 25. Mangalpur, 26. Navakuva, 27. Karaia, 28. Panwada, 29. Navodhrara, 30. Devdanti, 31. Jitpur, 32. Goria, 33. Hiratimba, 34. Nava, 35. Massdra, 36. Andhariwadi, 37. Bamni, 38. Odha, 39. Ambalia, 40. Ankailia, 41. Dabdaran, 42. Sangodi, 43. Choriad, 44. Sardarkhant-ni-muvadi, 45. Punjarani-Muvadi, 46. Kidad, 47. Beradia, 48. Lalpur, 49. Helodar, 50. Rambhoda, 51. Katkuva, 52. Godh.	1.72	3.4
		All Other Villages.	1.52	3.03
	Meghraj.	All Villages.	1.72	3.44
Dangs	Dangs	1. Harpada, 2. Thorpada 3. Khokarvihir.	1.72	3.44
Rajkot	Dhoraji	(All Villages)	1.42	2.83
	Upleta	(All Villages)	1.42	2.83
	Gondal	(All Villages)	1.52	3.03
	Jetpur	(All Villages)	1.52	3.03
	Капфогпа	(All Villages)	1.52	3.03

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Part VÎ] GÙJ. G	GOVŤ. GAZ.,	EX., A	ugust i	14,	1976/8 RAVAN A	23,	1898
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	Jasdan	 Gadhala, 2. Bhadli, 3. Somalpur, 4. Vanala, 5. Sanala, 6. Belda, Santanpur, 8. Ankadiya, 9. Patiyali, 10. Veraval. 	1.72	4.
	Jasdan	(All other villages)	1.52	3.03
	Morvi	(All villages)	1.52	3.4
	Vankaner	(All villages)	1.72	3.4
	Maliva	(All villages)	1.72	3.44
	Paddhari	(All villages)	1.72	3. 4
	Lodhika	(All villages)	1.72	3.4
	Kotda-Sanghani (All villages)	(All villages)	1.72	3.44
Bhavnagar	Bhavnagar	(All villages)	1.62	3.24
ı	Vallabhipur	(All Villages)	1.62	3.24
	Gogho	(All villages)	1.62	3.24
Rhavnasar	:	(All other villages of the Districts)	1.52	3.03
Surendranagar	: :	All Villages of the District.	1.72	3. 4
Ismnagar	Jamjodhpur	(All villages)	1.52	3.03
	Jodiyamahal	(Anran Chovishi)	1.52	3.03
	Kalavad	(All villages)	1.62	3.24
	:	(All other villages of the District).	1.72	3.4

District in which village is situated	Taluka in which village is situated	Name of the Village	Extent of land (for marginal farmers) (In Hectares)	Extent of Extent of land (for land (for marginal Small farmers) Farmers) (In Hectares) (In Hectares)
, F	2	•		5
Amreli	Kodinar	 Kodinar, 2. Devalpur, 3. Devli, 4. Panadar (M), 5. Pipli, Ronaj, 7. Sindhaj, 8. Vadnagar, 9. Dudana (M), 10. Inchwad I. Chahan-Ni-Khan, 12. Damli, 13. Coil-Ni-Khan, 14. Kadvasan, 15. Mityaj. 	1.11	2.22
	Khambha- Kodinar	1. Arithia, 2. Ghatwad, 3. Jagatia, 4. Kantala, 5. Kareda, 6. Nagdla, 7. Pipalva, 8. Pavti, 9. Sayaji-Rajpura, 10. Sadhaya, 11. Gugala. 12. Valadar, 13. Velan, 14. Mul-Dwarka.	1.52	3.03
		All other villages.	1.21	2.43
	Amreli	All Villages.	1.21	2.43
	Dhari		1.52	3.03
	Jafrabad		1.52	3.03
	Kajula • :::		1.52	3.03
	Liftya		1.52	3.03
	Lathi		1.52	3.03
	Kumkayay- Vadia.	All Villages.	1.52	3.03
	Babra	 Barvala, 2. Kadi, 3. Shrivania, 4. Nani-Kundal, 5. Ishvariya, Kariyana, 7. Taivadar, 8. Nilwala, 9. Samadhiyala, 10. Sukawala, Vankia, 12. Sukhpar, 13. Lalka, 14. Khambhala. 	1.72	3.44
	Babra	All other Villages	1.52	3.03

Broach	1. Angareshwar, 2. Nikora, 3. Mangleshwar, 4. Shuklatirth, 5. Kadod, 6. Jhanor.	10.1	2.02
	1. Tavra, 2. Zadeshwar, 3. Maktampor, 4. Nand,	1.11	2.22
	1. Bhuva, 2. Bhadbhut, 3. Sarnar, 4. Amleshwar, 5. Kurla, 6. Nadathal, 7. Amadala, 8. Cholad, 9. Vesadada, 10. Detral, 11. Hinglot, 12. Vaduva, 13. Vahalu, 14. Vansi, 15. Karmad, 16. Kukarvada, 17. Vervada, 18. Dasan, 19. Degam.	1.42	2.83
£6.	1. Mahegam, 2. Samni (Kashava), 3. Kaswa, 4. Aksal, 5. Kesarol, 6. Manand, 7. Navetha, 8. Sankhvad.	1.52	3.03
:	All Other Villages.	1.21	2.43
Ankleshwar	1. Kansia, 2. Chhapara, 3. Mandva, Busar,	1.01	2.02
	 Mandwa, Matied, 2. Sajod, 3. Haripara, 4. Sakkaipore, Sarfuddin, 6. Pungam, 7. Diwa, Diwi, 9. Borebhata, 10. Survadi. 	1.11	2.22
2	1. Kanva, 2. Nagal, 3. Panod, 4. Ankleshwar, 5. Chorasi, 6. Boridra, 7. Gadkhol, 8. Andada, 9. Samor.	1.32	2.63
,	All Other Villages.	1.42	2.83
Amod	1. Sarbhon, 2. Dora, 3. Danda, 4. Ninam, 5. Shri-Kolbi, 6. Sonama, 7. Tegva, 8. Anara, 9. Rodh, 10. Kothi Vantrasha, 11. Kurchan, 12. Keshlu, 13. Samni, 14. Anor, 15. Bhimpura, 16. Ihansoli, 17. Ikhar, 18. Ochhan, 19. Karena, 20. Kobla, 21. Kervada.	1.21	2.43
6	1. Denva, 2. Walipur, 3. Mangrol, 4. Hetampur, 5. Machhasar, 6. Intola, 7. Roza Tankaria, 8. Kolwana, 9. Samiala, 10. Vadia, 11. Achhod, 12. Pursha, 13. Amod, 14. Nahier, 15. Bodka.	1.52	3.03
,	All other Villages.	1.32	2.63

District in which village is situated	Faluka in which village is situated	Name of the Village Is a fa	Extent of land (for marginal farmers) (In Hectares)	Extent of Extent of land (for land (for marginal Small farmers) Farmers) (In Hectares)
	7	3	4	S
Broach (2001d.)	Jambusar	 Umra, 2. Bhankhetar, 3. Jambusar, 4. Kundal, 5. Mahapara, Uber, 7. Dabha, 8. Magnad, 9. Ankhi, 10. Jafarpara, 11. Bojadra, Vahelam, 13. Ucchhad, 14. Vawil, 15. Gajera, 16. Vecach, Kareli, 18. Piludra, 19. Kanwa. 	1.21	2.43
	Jambusar	 Kawa, 2. Panchkada, 3. Vad, 4. Nadiad, 5. Sardarpura, 6. Panchpipala, 7. Chandpurbara, 8. Vanseta, 9. Madafar, 10. Kansagar, 11. Bakepor Timbi, 12. Singarna, 13. Tankari, 14. Asanvad, 15. Malpor, 16. Bhadkodra, 17. Sindhav, 18. Devla, 19. Thakor Talavdi, 20. Nada, 21. Islampor, 22. Kapuria, 23. Asarsa, 24. Jamdi, 25. Moradpourneja, 26. Isanpore, 27. Dahari, 28. Sambha, 29. Kalak. 	1.52	3.03
	Jambusar	All other villages.	1.32	2.63
	Hansot	1. Vamleshwar, 2. Kantiajal, 3. Katpor, 4. Chhilodra, 5. Waghvan, 6. Jetpur, 7. Akalwa, 8. Samli, 9. Balota, 10. Dhamrad, 11. Dantrai.	1.52	3.03
	Hansot	All other villages.	1.42	2.83
	Dediapada	1. Vaw, 2. Duthar, 3. Takvada, 4. Gadh, 5. Dediapada, 6. Kho-khraumar (Dum-khalavalu), 7. Ghankhetar, 8. Gundava, 9. Mosit, 10. Vadivav, 11. Pipripada, 12. Motakundi-amba, 13. Jambhai, 14. Nana-kundi-amba, 15. Devipada, 16. Bhadkuva, 17. Piparvati, 18. Samarpada, 19. Bebar, 20. Gedi, 21. Buri, 22. Panchumar, 23. Kaltar, 24. Fantuk, 25. Khatam, 26. Besna, 27. Kankala, 28. Pipla, 29. Nanisinghloti, 30. Ralada, 31. Pansar, 32. Binpada,	1.72	3.4

	33. Garbo, 34. Samarpada, 35. Kanbudi, 36. Motkorvi, 37. Mathakalivi, 38. Khatchar, 39. Mcdusang, 40. Motikalbi, 41. Tatkhadi, 42. Kanbipitha, 43. Norlindi, 44. Modalvav, 45. Konvav, 46. Gangapur, 47. Saki, 48. Navamosda, 49. Kakarpada, 50. Kukarda, 51. Kumbhadi, 52. Haripura, 53. Samarparda 54. Vadpada, 58. Bhilavi, 59. Ambavadi, 60. Servai, 61. Kamodwav, 62. Sorafadi, 63. Golvan, 64. Khodaamba, 65. Kantipani, 66. Mota-manch, 67. Tumdavadi, 68. Kutilsisa, 69, Menamba, 70. Chopdi, 71. Ghichad, 72. Bangama, 73. Namgir, 74. Bal, 75. Motisingloti, 76. Mosada (Juna), 77. Chorkhtar, 78. Vedchha, 79. Arethi, 80. Ambagam, 81. Bantavadi, 82. Ghanpipor, 83. Samarghat, 84. Sukvad, 85. Mothasar, 86. Pankhala, (Mathasarvalu) 87. Vaghumar, 88. Piplod, 89. Sankli, 90. Patawali, 91. Mathawali, 92. Khokhraumar (Zarnavadivalu) 93. Vandri, 94. Kanji, 95. Kokam, 96. Siggadgabhan, 97. Dumkhal, 98. Dabaka, 99. Inglavadi, 100. Mohbudi, 101. Salibar 106. Kokti, 107. Mohubi, 108. Joraati, 109. Sagai, 110. Gundvan, 111. Khaman, 112. Morjadi, 113. Kanda, 114. Dadavadi, 115. Mathangar, 116. Bhat, 117. Siskhuta, 118. Kathodi, 119. Andu, 120. Babadokti, 121. Chumbal, 122. Chokimali 123. Cothakhadi, 124. Cowalpatdi, 125. Hawadiovad, 126. Kelda, 127. Khaidi, 128. Nana Machh, 129. Nani-markhi, 130. Olgam.	
Dediapada	All other villages.	1.52
Valia	1. Netrang, 2. Chandravan, 3. Kodva, 4. Temrolia, 5. Fulwadi, 6. Sakva, 7. Badakui, 8. Thava, 9. Mota-Jambuda, 10. Pingot, 11. Kavachia, 12. Koylimandvi, 13. Baladva, 14. Bhenskhetar, 15. Arethi, 16. Motia, 17. Ghanikhut, 18. Kakadkui, 19. Bilothi, 20. Rajvadi, 21. Bhangoria, 22. Mauza, 23. Khambhi, 24. Nana-Jambuda.	1.72
	All other Villages.	1.52

District in which village s situated	Taluka in which village is situated	Name of the Village	Extent of land (for marginal farmers) (In Hectares)	Extent of Extent of land (for land (for marginal Small farmers) Farmers) (In Hectares)
	2	3	4	5
Вгоасћ (<i>conid.</i>) Sagbara	Sagbara	All Villages.	1.72	3.44
	Vagra	 Pahaj, 2. Sutrel, 3. Vahila, 4. Vichhiad, 5. Sachan, 6. Pisad, Zaran, 8. Bhersam, 9. Juned, 10. Vastikhandali, 11. Vagra, Khadkhandali, 13. Ora, 14. Vachroad, 15. Rahad, 16. Ankot, Saladra, 18. Agrama, 19. Vorasamni, 20. Vilayat, 	1.21	2.45
		1. Kothai, 2. Dahej, 3. Ambhata, 4. Akhod, 5. Nandiad, 6. Khojbal, 7. Bensali, 8. Atali, 9. Kaladra, 10. Rahiad, 11. Koliad, 12. Solva, 13. Suva, 14. Luvara, 15. Lakhigam, 16. Limbal, 17. Jageshwar, 18. Saykha, 19. Vegni, 20. Sadathala.	1.42	2.83
		All other Villages.	1.62	3.24
	Jhagadia,	 Navgama, 2. Mulad, 3. Govali, 4. Govalibet, 5. Uchedia, 6. Ranipara, 7. Jhagadia, 8. Motasanja, 9. Limodra, 10. Avidha, 11. Pora, 12. Jarsad, 13. Haripura, 14. Vanakpore, 15. Pipadra, 16. Kantidra, 17. Prankad, 18. Rundh, 19. Bhalod, 20. Or, 21. Patar, 22. Tothidra, 23. Tarsali, 24. Krishnapuri, 25. Velugam, 26. Parvata, 27. Nanavasna 28. Panetha, 29. Asha, 30. Indore, 31. Motavasna. 	1.11	2.22
	£	1. Amalzar 2. Ambos, 3. Amod, 4. Anachara, 5. Andharkachle, 6. Bhimpore, 7. Bhojpore, 98. Bhuri, 9. Boridra, 10. Damlai, 11. Dholakuva, 12. Gundecha, 13. Haripura, 14. Malipipar, 15. Moran. 16. Maljipara, 17. Padal, 18. Padvania, 19. Rajpara,	1.42	2.83

	3.03	2.43		3.03
	1.52	1.21	1.42	1.52
 Raisangpara, 21. Rajpore, 22. Ambakhadi, 23. Asnavi, 24. Baleshwar, 25. Bilvada, 26. Choki, 27. Dabhal, 28. Dholekham, 29. Dholi, 30. Jamoli, 31. Jespore, 32. Zazpore, 33. Kadvali 34. Kantol, 35. Kapat, 36. Kesarva, 37. Kalak, 38. Kolapada, 39. Koliwada, 40. Machamdi, 41. Mandvi, 42. Motasorva, 43. Nanasorva, 44. Pada, 45. Pipalpan. 46. Razalvada, 47. Rampore, 48. Rupania, 49. Sajanavav, 50. Samarpara, 51. Tajpore, 52. Umarkharda, 53. Vadkhuta, 54. Vankol. 	 Kotiamau, 2. Goratia, 3. Navapara, 4. Gambhirpara, 5. Anjoli, 6. Mugaj, 7. Undi, 8. Mota-Malpore, 9. Kuzi, 10. Pokdi, 11. Ramkot, 12. Vadpal, 13. Moriana, 14. Kantipada, 15. Timla, 16. Kakadpada, 17. Debar, 18. Kochbar, 19. Zarma, 20. Jund, 21. Movi, 22. Yel, 23. Kharatha, 24. Vandarveli, 25. Fitchvada, 26. Galiba, 27. Sankoi, 28. Rupghat, 29. Bilatha, 30. Varakhadi, 31. Valpor, 	All other Villages.	1. Bamanfalia, 2. Medgam, 3. Dantanamli, 4. Chhatwada, 5. Dhochki, 6. Handi, 7. Ghanta, 8. Kakadva, 9. Sanadhara, 10. Kanpore, chki, 6. Handi, 7. Ghanta, 8. Kakadva, 9. Sanadhara, 10. Kanpore, 11. Mahudipada, 12. Namalgadh, 13. Gager, 14. Dadhwada, 15. Amali, 16. Gadit, 17. Motichikhli, 18. Nanichikli, 19. Madan, 20. Boridra, 21. Movi, 22. Motahaidva, 23. Nanahaidva, 24. Chiral, 25. Mayasi, 26. Jitapore, 27. Motalimatwada, 28. Khamer, 29. Rajpara, 30. Vanjar, 31. Jitnagar, 32. Pada, 33. Sudarpara, 34. Vadia, 35. Gopalpura, 36. Karantha, 37. Vavdi, 38. Kalimakwana, 39. Shamsherpara, 40. Rampara, 41. Guwar, 42. Mangrol, wana, 39. Shamsherpara, 45. Shengpur, 46. Gambhirpura, 47. Ramgadh, 48. Nana-raipara, 49. Verisalpara.	1. Sanjroli, 2. Akteswar, 3. Gardeswar, 4. Limbdi, 5. Navgama, 6. Vaghodia, 7. Kevadia, 8. Gebhana, 9. Kothi, 10. Khelvani, 11. Bhumalia, 12. Amadla, 13. Khadgada, 14. Naghatpor, 15. Gadkoi, 16. Undewa, 17. Vadi, 18. Zaria, 19. Dhamadra, 20. Samserpura (Karelivalu), 21. O.pa, 22. Chichadia, 23. Sandhia, 24. Chhin-
	Jhagadia.	Jhagadia	Nandod	Nandod

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District in which village s situated	Taluka in which village is situated	Name of the Village	Extent of land (for marginal farmers) (In Hectares)	Extent of Extent of land (for land (for marginal Small farmers) Farmers) (In Hectares)
1	7	3	4	, va
Surat contd.)		diapara, 25. Vaviala, 26. Pantalavdi, 27. Bilthana, 28. Galupara, 29. Sultanpura, 30. Bhekhadia, 31. Sonari, 32. Vanjanitad, 38. Bakhas, 39. Panisadadia, 40. Dhaniala, 41. Songam, 42. Sajanpara, 43. Gunetha, 44. Borutar, 45. Valpor, 46. Gacod, 47. Nasri, varna, 53. Nanapiparia, 54. Motapiparia, 55. Vasantpara, 52. Indra-57. Ji para, 58. Nawa Vaghpara, 59. Sakwa, 60. Samaria, 61. Junvad, 62. Thavadia, 63. Umarva (Joshi Valu) 64. Dhirkhadi, 65. Mandan 66. Dabchar, 67. Dhefa, 68. Junara, 69. Panchkhadi, 65. Mandan 71. Motazunda, 72. Motaraypara, 73. Velchkandi, 74. Panvadi, 75. Jitgadh, 76. Zampa, 77. Nanidaberi, 78. Visalkhadi, 79. Khutamta 80. Moti-Bhamri, 81. Palsi, 82. Bitada, 83. Moji, 84. Bhilvasi, 85. Boria, 86. Motaamba, 27. Nana-Zunda, 88. Butwad, 89. Bhanaora.		
	Nandod	 Mankadakhada, 2. Gadi, 3. Amba, 4. Ghapat, 5. Jantar, 6. Limkhetar, 7. Jultamba, 8. Gulvani, 9. Gadhar, 10. Shir, 11. Panchla, 12. Pichhipara, 13. Makdamba, 14. Vaghrali, 15. Kumbhia, 16. Jetpur (D), 17. Kareli, 18. Timarva, 19. Survani, 20. Vanji, 21. Katkhadi, 22. Surpan, 23. Vadgam, 24. Panchmuli, 25. Zer, 26. Mokhdi, 27. Zarvani, 28. Haripara. 	1.72	44.
	Nandod	All other villages.	1.21	2.43

Chorashi	 Nawagam, 2. Dumbhal, 3. Parvat, 4. Magob, 5. Vadchha, Sabargam, 7. Dabholi, 8. Singanpore, 9. Ved, 10. Tunki, II. Katargam, 12. Kosad, 13. Bharthana-Kosad, 14. Mota-Varachha, Amroli, 16. Utran, 17. Fulpada, 18. Karani, 19. Kapadra, Simada, 21. Sania, Hemad, 22. Puna, 23. Saroli, 24. Kumbharia, Nana-Varchha. 	1.0F	2.02
Chorashi	1. Umra, 2. Vesu, 3. Bharthana Vesu, 4. Sarsana, 5. Vanakla, 6. Okha, 7. Pisad, 8. Jehagirbad, 9. Chichi, 10. Bhesan, 11. Palanpore, 12. Govalak, 13. Althan, 14. Bhatar, 15. Un, 16. Pardi, Kande 17. Sachin, 18. Kansad, 19. Lajpore, 20. Bhatia, 21. Pardi-Rakob, 22. Samrod, 23. Kacholi, 24. Vanz, 25. Rawla, 26. Bonad, 27. Anthasia, 28. Khambhasla, 29. Kharvasa, 30. Eklera, 31. Bhanodra, 32. Sania, Kande, 33. Mohni, 34. Timberwa, 35. Taraj, 36. Kapletha, 37. Popda, 38. Goja, 39. Dantora, 40. Jahangirpura, 41. Vihel, 42. Piplod, 43. Pal, 44. Adajan, 45. Athwa, 46. Khantodra, 47. Majura, 48. Bhestan, 49. Bhedwad, 50. Limbayat, 51. Anjana, 52. Godadra, 53. Dakhanwada, 54. Pansa, 55. Udhna, 57. Dardar, 50. Variay, 60. Bhatha	1.21	2,43
Chorashi	50. Fancesard, 57. Lincoll, 50. Action, 50. Fances, 50. English, 61. Umarwada. All other Villages.	1.32	2.63
Kamrej.	 Abramna, 2. Ghaludi, 3. Shekhpur, 4. Antroli, 5. Tharoli, Akhkhol, 7. Karjan, 8. Dhoran, 9. Pardi, 10. Velanjta, 11. Kahor, Chorasi, 13. Amboli, 14. Kholeswar, 15. Bherav, 16. Dungra, Ghala, 18. Jior, 19. Timba, 20. Khanpur, 21. Mirapur, 22. Vav, Delod, 24. Machhi, 25. Dhatva. 	1.21	2.43
Kamrej	All other Villages.	10.1	2.02
Bardoli	1. Bardoli, 2. Nadiad, 3. Ten, 4. Umrakh, 5. Baben, 6. Astan, 7. Dhamdodlumbha, 8. Sankari, 9. Rajparalumbha, 10. Rayam, 11. Varad, 12. Panda, 13. Isanpur, 14. Khoj, 15. Pardi, Kadod, 16. Kantali, 17. Vagechkadod, 18. Ruwa, 19. Bharampore,	1.01	2.02

District in which village is situated	Taluka in which village is situated	Name of the Village	Extent of land (for	Extent of land (for
			marginal farmers) (In Hectares)	marginal Small farmers) (In Hectares) (In Hectares)
H	2	, e	4	(manage = -)
Surat (Concld.)		20. Motifalod, 21. Kulsad, 22. Akoti, 23. Samthan, 24. Bhamaiya, 25. Uchhareli, 26. Haripura, 27. Singod, 28. Bamni, 29. Organ, 30. Palsod.		
	Bardoli	 Bamroli, 2. Gotasa, 3. Kanai, 4. Mota, 5. Kharvasa, 6. Morachhi, 7. Goji, 8. Pathradia, 9. Nizar, 10. Timberva, 11. Sarbhon, 12. Ninat, 13. Babla, 14. Bhuwasan, 15. Jakharda, 16. Gosarda, 17. Ancheli, 18. Vadoli, 19. Tarbhom, 20. Khurad, 21. Chhitra, 22. Nogama, 23. Pardivagha, 24. Vagech Sarbhan, 25. Kuwadia, 26. Vankaner, 27. Allu, 28. Pardivalid, 29. Nagla, 30. Afwa, 31. Manerolia. 	1,21	2.43
	Bardoli	All other Villages.	1.32	2.63
	Nizar	All Villages.	1,72	3 44
	Uchhal	All Villages.	1.72	4.
Valsad.	Navsari	 Puni, 2. Ponsra, 3. Vada, Ponsara, 4. Chokhad, 5. Dabbel, Simlak, 7. Parthan, 8. Asunder, 9. Dhaman, 10. Manekpore, Tankoli, 12. Kabilpore, 13. Kasbapar, 14. Veraval, 15. Chovisi, Amri, 17. Telada, 18. Amadpore, 19. Pinsad, 20. Moldhara, Sarona, 22. Pera, 23. Padga, 24. Vejalpore, 25. Sandalpor, Kuched, 27. Sadodra, 28. Vasma, 29. Arak, 30. Pardi, Sisodra(Arak), 32. Vachharvad, 33. Kalivadi, 34. Dharagiri, Virvadi, 36. Dardesar, 37. Tarasadi, 38. Supa (Kurel), Onchi, 40. Shingol, 41. Kurel, 42. Khergam, 43. Sahu, 		2.02

	2.43	2.63	2.43	2.02	2.63	2.43	2.03
	1.21	1.32	1.21	1.01	1.32	1,21	1.01
44. Navapara, 45. Vasar, 46. Bhattai, 47. Basilpor, 48. Kolasana, 49. Tigra, 50. Kadipore, 51. Ambeda, 52. Munsad, 53. Sisodra, Ganesh, 54. Un 55. Vada, 56. Adada, 57. Toli, 58. Khadsupa, 59. Kachhoi, 60. Sarai, 61. Boiiach, 62. Rayvada, 63. Astagam, 64. Kanbad, 65. Pardi, 66. Sarpor, 67. Sadlav, 68. Dabhlai, 69. Satem, 70. Butlav, 71. Nagdhara, 72. Bhunvadi, 73. Kambada, 74. Mahudi, 75. Ugat.	 Karod Kothwa, 2. Sarav, 3. Abrama, 4. Vedchha, 5. Chandravasan, 6. Dambher, 7. Mogar, 8. Mandir, 9. Visalpore, 10. Bhutsad, 11. Hansapore, 12. Partapore, 13. Dantej, 14. Ethan, 15. Pethan, 16. Bodali, 17. Eroo, 18. Italva, 19. Jamalpore, 20. Vishalpore, 21. Chhapara, 22. Navsari, 23. Jalalpore, 24. Chhinam, 25. Simagams, 26. Dalki, 27. Arasan, 28. Mahuvar, 29. Nadod, 30. Maroli, 31. Kadoli, 32. Sagra, 33. Tavdi, 34. Mirajpore, 35. Alura, 36. Asna, 37. Kalakchha, 38. Ramodra. 	All other Villages.	1. Dhanroi, 2. Vadasangal, 3. Khergan, 4. Kalvach, 5. Deasd, 6. Valoti, 7. Devsar, 8. Dhakhwada, 9. Pati, 10. Kesali, 11. Ambheto, 12. Nadarkha, 13. Bilimora, 14. Desra, 15. Undach Luhar, Falia, 16. Undach Vania, Falia, 17. Antalia, 18. Matvad, 19.Gandeva, 20. Endhal, 21. Dipaldhara, 22. Pinjra, 23. Vegam, 24.Vagalvad, 25. Khaparia, 26. Ichhapore, 27. Patharia, 28. Rahej.	1. Salej, 2. Sonvadi, 3. Gadar, 4. Khakhwada, 5. Ajrai, 6. Kachholi, 7. Gangor, 8. Amalsad, 9. Dhemdachha, 10. Gandevi, 11. Devdha, 12. Manekpore, 13. Kolva, 14. Forangam, 15. Ancheli, 16. Mohanpur, 17. Saribujrag, 18. Sarikhurvad.	All other Villages.	1. Amelsadi, 2. Makhinga, 3. Lingad, 4. Italva, 5. Vanzolia, 6. Gotian 7 Vanesa.	All other Villages.
	Navsari	Navsari	Gandevi	Gandevi	Gandevi	Palsana	Palsana

District in which village is situated	Taluka in which village is situated	Name of the Village	Extent of land (for marginal farmers)	Extent of Extent of land (for land (for marginal Small farmers) Farmers) (In Hectares)
1	2	3	4	. 2
Surat (contd.)	Mangrol	1. Siyalaj, 2. Mota Borsada, 3. Moti-Naroli, 4. Palod, 5. Pipodra, 6. Limodra, 7. Lindiad, 8. Chhamuchhal, 9. Bhatkol, 10 Molvan, 11. Kothwa, 12. Valesa, 13. Hathoda, 14. Panetha, 15. Senthi, 16. Velachha 17. Kathwada, 18. Limbada, 19. Motipardi, 20 Sava, 21. Nandav, 22. Mahuvej, 23. Dhamdod, 24. Nan-Borsara, 25. Hathuran, 26. Kosamba, 27. Tarsadi, 28. Kunvarda, 29. Asodlia, 30. Gunti.	1.21	2,43
	Mangrol	 Chakra, 2. Nana Sutkhadka, 3. Nava Chakra, 4. Chimipatal, Bardipada, 6. Vadpada, 7. Haldhari, 8. Bilwan, 9. Sevlan, Satvan, 11. Taval, 12. Khodamba, 13. Chokhvada, 14. Divtan, Ghanavad, 16. Umargot, 17. Panchamba, 18. Umarpada, Pardi, 20. Sarda, 21. Govat, 22. Chandrapada, 23. Darda, Pinpur, 25. Uchvan, 26. Gopalia, 27. Kevari, 28. Sarda Pani, Vanzi, 30. Charni, 31. Sarvan, Fokdi, 32. Gondalia, 33. Raniknud, 34. Khambha Bangalia, 35. Kadvi-Dadara, 36. Amarkui, Sampara, 38. Umarkhadi, 39. Zarpan, 40. Chitalda, 41. Kalijaman, 42. Velavi, 43. Vad, 44. Balalkuwa, 45. Nasarpur, 46. Umarzar, Pada, 48. Amalidabhada, 49. Vahar, 50. Gundikuwa, 51. Mandanvadi, 52. Vadi, 53. Ubharia, 54. Kevdi. 	1.52	3.03
·	Mangrol Olpad	All other villages. 1. Kimamli, 2. Kathodra, 3. Bolav, 4. Mulad, 5. Kharwa, 6. Saliabad, 7. Kanyashi, 8. Kulsad, 9. Dihan, 10. Giyaspur, 11. Pardi, 12. Simalthu, 13. Siyadla, 14. Kareli, 15. Safedpura, 16. Bharundi, 17. Kanthraj, 18. Obhla, 19. Kachhab, 20. Kanbhi 21. Erthan,	1.32	2.63

at	Olpad	All other villages.	1.32	2.63
sad	mbar	1. Bhambha, 2. Virval, 3. Maragmal, 4. Rajpuri, Talat, 5. Nani Dhol, Dungri, 6. Moti Dhol Dungri, 7. Khatana, 8. Amba Talati,	1.52	3.03
		9. Karanjveri, 10. Kangvi, 11. Luheri, 12. Barsai, 13. Bamit, 14. Kharwel, 15. Ranpada, 16. Asura, 17. Dharampur, 18. Bilpudi,		-
		 Barumal, 20. Sidumber, 21. Chichozar, 22. Ukta, 23. Panva, Kelvani, 25. Zaria, 26. Barolia, 27. Tiskari, Talat, 28. Tanki, 		
		 Kakad Kuwa, 30. Tumbi, 31. Kurgam, 32. Lakadmal, 33. Nandi, Vahiyal, 34. Fulwedi, 35. Bhensdara, 36. Makadban, 37. Dandval, 		
		38. Dhammi, 39. Babarkhadak, 40. Vadkhamnha, 41. Kharedi, 42. Moti Vahiyal 43. Nali Madhani, 44. Arnai, 45. Amdha.		
		46. Panas, 47. Khutali, 48. Kunda, 49. Mendha, 50. Veri-		
		Pondha, 55. Dhodhadkuwa, 56. Sukhala, 57. Ambheti.		
		58. Kakad Kope., 59. Balchondi, 60. Vajvad, 61. Kajali, 62. Kothar		
		63. Mota Pondha, 64. Ozar, 65. Bhandar Katch, 66. Varoli, Talat,		-
		67. Mandya, 68. Varana, 69. Andharpada, 70. Jamgabhan, 71. Jirval, 72. Vadadha, 72. Manala, 74. Kamad, 75. Papinal Tala 76. Khadhaa		
		77. Burla, 78. Sildha, 79. Eklera, 80. Bhamanvel, 81. Vadi,		
		82. Pendhardevi, 83. Astol, 84. Khatunia, 85. Hedalbari, 86. Sukad-		
		bari, 87. Ketki, 88. Tiskari, Jungle, 89. Karchond, 90. Dahikhed,		
		91. Burwas, 92. Poproni, 93. Pedchha, 94. Fatepur, 95. Madhuban, 96. Megwal, 97. Raimal, 98. Veroli Jungle, 99. Nagar, 100. Karvali, 101. Umali.		
ad.	Dharampur	mpurAll other willages.	1.72	3.4

Surat Valsac

District in which village is situated	Taluka in which village is situated	Name of the Village E lan m fan (Ir	Extent of land (for marginal farmers) (In Hectares)	Extent of Extent of land (for land (for marginal Small farmers) Farmers) (In Hectares)
	2	3	4	\$
Valsad	Chikli	 Rethavania, 2. Barolia, 3. Suthvad, 4. Undhval, 5. Vanzana 6. Sarayia, 7. Tankal, 8. Ninekachh, 9. Nogama, 10. Chasa, 11. Ranverikalla, 12. Kagvi, 13. Jogwad, 14. Chitali, 15. Bodwank, 16. Malvada, 17. Hond, 18. Ghekti, 19. Venkal, 20. Majivam, 21. Samroli, 22. Thala, 23. Chikhli, 24. Maliadhara, 25. Sordhara, 26. Talavchora, 27. Khundh, 28. Alipore, 29. Degam, 30. Rankuwa, 31. Pipalgabhan, 32. Sadakpore, 33. Lamanvel, 34. Manekpore, 35. Harangam, 36. Sadadvel. 37. Fadvel, 38. Siyada, 39. Kaliari, 40. Khambhada, 41. Khudvel, 42. Bamanvada, 43. Amadhara, 44. Donja, 45. Kukeri, 46. Kharoli, 47. Ranveri, 48. Khurad, 49. Surkhai, 50. Kanbhai, 51. Tejlav, 52. Ghej. 	1.21	2.43
	Chikli	All other villages.	1.32	2.63
Surat	Mahuva	 Kani, 2. Tarsadi, 3. Pathron, 4. Mahuwa, 5. Jol, 6. Wanat, 7. Amroli, 8. Dhudhesa, 9. Boria, 10. Mahudi, 11. Sevasan, 12. Andhatri, 13. Amchak 14. Algat, 15. Bamania, 16. Bartad, 17. Budhleshwar, 18. Butwada, 19. Dedwasan, 20. Dholikui, 21. Fulwadi, 22. Ghadoi, 23. Gopla, 24. Gunaswel, 25. Jerwavla, 26. Kadhaiya, 27. Kadia, 28. Kavitha, 29. Kachhal, 30. Kharwan, 31. Khandal, 32. Kodada, 33. Miyapur, 34. Mudat, 35. Narda, 36. Nihali, 37. Ondach, 38. Shankartalvdi, 39. Shekhpur, 40. Vachhavad, 41. Vadia, 42. Vagheswar, 43. Vank, 44. Velanpur, 45. Naldhara, 46. Dungri, 47. Karchelia, 48. Bilkhadi, 49. Vasrai, 50. Bhoria, 51. Kankaria, 52. Puna, 53. Samba, 54. Valvada, 55. Sanvalla. 	1.21	2.43
Surat	Mahuva	All other villages.	1.32	2.63

1.21 2.43 1.32 2.63	1.21 2.43	1.52 3.03	1.32 2.63	1.52 3.03	1.32 2:63	1.52 3.03	1.32 2.63	1,52 3.03
1. Syadia, 2. Karitaloffired, 3. Siker, 4. Delváda. Ali other vittages.	1. Bodhan, 2. Tukvada; 3. Binpaitha, 4. Paina, 5. Vareli, 6. Kevadia, 7. Vegi, 8. Gavachhi, 9. Fipaina, 10. Khaler, 11. Khanjroli, 12. Kamlapor, 13. Vareth, 14. Godavadi, 15. Umarsa, 16. Kosadi, 17. Un, 18. Jamankuvab, 19. Jakhla, 20. Tarsadabar, 21. Birama, 22. Ratania, 23. Vasigam, 24. Varjakhan, 25. Sadadi, 26. Nanicher, 27. Moticher, 28. Rajwad, 29. Vankla.	 Pipalewada, 2. Jamkui, 3. Jamankuwa, Devgadh, 4. Picharvan, Bundha, 6. Peterkui, 7. Devgiri, 8. Limdha, 9. Amli, 10. Gangapur, 11. Karanjvan, 12. Karutha, 13. Kakrapar, 14. Dadhvada, Rakhaskhadi, 16. Tarapur, 17. Soili, 18. Katkuva, 19. Kevdi, Rakhaskhadi, 16. Tarapur, 17. Soili, 18. Katkuva, 19. Kevdi, Ambatvan, 21. Gangapur Harsad, 22. Andhatri Devgadh. 	All other village.	1. Deheli, 2. Dhanoli, 3. Talwada, 4. Malao, 5. Nandgaon, 6. Zaroli, 7. Nagwas, 8. Anklas.	All other villages.	 Marla, 2. Kamparia, 3. Kanjan Ranchhod, 4. Sarangpur, Ronvel, 6. Bhutsar, 7. Bodlai, 8. Bhomopardi, 9. Vankal, Faldhari. 11. Dulsad, 12. Velvach, 13. Chinchai, 14. Kakadmati, Kosankuva, 16. Ozar, 17. Navera, 18. Kachigam, 19. Valandi, Gadaria, 21. Anilay, 22. Rabda, 23. Kanjan Hari 	All other Villages.	1. Koperli, 2. Nimkhal, 3. Nani Tambadi, 4. Vankachh, 5. Ambach, 6. Kherlay, 7. Dumlay, 8. Rohina, 9. Varia, 10. Asma, 11. Golma,
Valod Valod	Mandvi	Mandvi	Mandvi	Umbargaon	Timbakoon	Valsad.		Pardi
Surat (concid.) Valod				Valsad				

District in which village is situated	Taluka in which village is situated	Name of the Village	Extent of land (for marginal	Extent of land (for Small
-	C		rarmers) (In Hectares)	farmers) Farmers) (In Hectares) (In Hectares)
	1	3	4	3 0
Valsad (concid.)	; \$	20. Dhagadmal, 21. Aruala, 22. Pati. 23. Chival, 24. Kaval, 25. Karaya, 26. Degam, 27. Moti Tambadi, 28. Chibhadkachh, 29. Karamknal, 30. Lavachha, 31. Deli, 32. Barai.		
	Fardi	All other villages.	1:32	2:03
	Bansda	 Sindhai, 2. Unai, 3. Chadhav, 4. Palgabhan, 5. Bhinar, 6. Chapaldhara, 7. Rupvel, 8. Singhad, 9. Motivalzar, 10. Nanivaizar. Nanibhamti, 12. Doldha, 13. Rajpur, 14. Pratapnagar, 15. Kamboya, 16. Kantasvel, 17. Lakhavadi, 18. Zari, 19. Vaghabari, 20. Vandarvella, 21. Motibhamti. 	1.32	2.63
	Bansda	 Khambhalia, 2. Bartad (Unai) 3. Kelkachh, 4. Kurelia, 5. Dharampuri, 6. Kukda, 7. Godhabari, 8. Holipada, 9. Hanumanbari, 10. Charanvada, 11. Ranifalia, 12. Upsai, 13. Vanarasi, 14. Kandolpada, 15. Limbarpada, 16. Dholumber, 17. Dubalfalia, 18. Jamamia, 19. Vanskui, 20. Limzar, 21. Chikatia, 22. Rangpur, 23. Sukhabari, 24. Kansaria, 25. Umarkui, 26. Vadichondha, 27. Kavdej, 28. Kelia, 29. Pipalkhed, 30. Ravania, 31. Lakadbari, 32. Bartad (Khanpur), 33. Sara, 34. Mahuwas. 	1.52	3.03
S. Land	Bansda	All other villages.	1.72	2.63
÷ }	Vyara	 Ghata, 2. Katiskuyadur, 3. Dungaram, 4. Lotarva, 5. Kohli, Khusalpura, 7. Borkhadi, 8. Maipur, 9. Tichakpura, 10. Shahpur, Bhojpur, najik, 12. Rupwada, 13. Khanpur, 14. Chhirma, Umarkui, 16. Ramjuva, 17. Kanjan, 18. Kelkui, 19. Gheriavav, 20. Kasvav, 21. Umarkatchh, 22. Bedchit, 23. Kamlapore, Vankala, 25. Bagalpore, 26. Gangpur, 27. Dharampura, Kalakva, 29. Bedaraipur, 30. Ghani, 31. Bamnamaldur, Umarkuwa, 	1.32	2.63

د. 4	3.03	3.03	3.4	
1.72 3.44	1.52	1.52	1.72	
1. Dolara, 2. Pervad, 3. Lakhali, 4. Zankhari, 5. Dholiaumer, 6. Birbara, 7. Nana Satshila, 8. Chhevadi, 9. Bhurival 10. Raniamba, 11. Dhongjamba, 12. Kelvan, 13. Vandardevi, 14. Ambapani, 15. Vadpada, 16. Chichbordi, 17. Vallotha, 18. Mirpur, 19. Karanivel, 20. Kapadvani, 21. Balpur, 22. Katkui, 23. Chakdhara, 24. Amonia, 25. As hopalav, 26. Dhamandevi, 27. Garvan, 28. Palavadi, 29. Dhanturi, 30. Mangalia, 31. Rampuradur, 32. Palasia, 33. Antapur, 34. Kalamku, 35. Dholka, 36. Haripura, 37. Pipalvada, 38. Bardipada, 39. Jamalia, 40. Panchol, 41. Kandha, 42. Karanikhed, 43. Dhangdhar, 44. Raighad, 45. Halmundi, 46. Amonia, 47. Dungarda, 48. Chunavadi, 49. Borkachh, 50. Besonia, 51. Takiamba, 52. Garpani, 53. Umarvavdur, 54. Padamdungari, 55. Khurdi, 56. Andharvadidur, 57. Pithadara.	All other villages.	1. Singalvan, 2. Samarkuva, 3. Khervada, 4. Bhatvada, 5. Nindvada, 6. Sarjamli, 7. Limbi, 8. Singa Khanch, 9. Patharda, 10. Vad, Bhesarot, 11. Bodisavar, 12. Singpur, 13. Bhimpura, 14. Panchpipla, 15. Ghasiamedha, 16. Bhanpur, 17. Sisor, 18. Dhajamba, 19. Vaghnera, 20. Pipalkuva, 21. Nanikhervan, 22. Vagada, 23. Ghoda, 24. Galkhadi, 25. Zadpati, 26. Ukhalda, 27. Velzar, 28. Chikhli Bhesrot, 29. Vazarda, 30. Bedvan, Bhesrot, 31. Kelai, 32. Amlipada, 33. Dumda, 34. Bedvan Khadka, 35. Achhalva, 36. Nisana, 37. Sadadkurva, 38. Pokhran, 39. Kavia, 40. Amli (Bhesrot), 41. Beci, 42. Agasvan, 43. Chakalia, 44. Mandal, 45. Khambha, 46. Chorvad, 47. Kanala, 48. Chikhali Khadaka, 49. Tichakia, 50. Dhamodi, 51. Junvan, 52. Dosavada, 53. Amalgundi, 54. Khervan, (Moti), 55. Vekur, 56. Vadada.	All other villages.	
Vyara	Visto	Songadh	Songadh	<u> </u>

FAKHRUDDIN ALI AHMED, President.

K. K. SUNDARAM, Secretary to the Government of India.

REASONS FOR THE ENACTMENT

The Government of Gujarat proposed to implement the liquidation of rural indebtedness in stages by imposing a moratorium on recovery of dues from the landless labourers, small farmers, marginal farmers and rural artisans, and by undertaking legislation for such liquidation before the expiry of the period of moratorium.

There is a moratorium on recovery of debts of small farmers, marginal farmers, rural artisans and agricultural labourers upto 31st October, 1977, under the Gujarat Rural Debtors' (Temporary Relief) Act, 1976.

The Government of Gujarat have now decided to give permanent relief by way of liquidation of debts of marginal farmers, agricultural labourers and such rural artisans whose annual household income does not exceed Rs. 2,400 and scaling down of debts of the small farmers and such rural artisans whose annual household income exceeds Rs. 2,400 but does not exceed Rs. 4,800. In the case of a person who is a member of a Scheduled Tribe the holding limit for the purpose of identification as a small/marginal farmer has been kept at twice the limit prescribed for others.

The Bill seeks to achieve the above object.

The President issued a Proclamation on the 12th March, 1976 under article 356 of the Constitution, in relation to the State of Gujarat declaring inter-alia that the powers of legislature of the State shall be exercised by or under the authority of Parliament. Parliament has, under article 356(1)(a) of the Constitution, now conferred on the President, the powers of the legislature of the State of Gujarat to make laws vide the Gujarat State Legislature (Delegation of Powers) Act, 1976 (44 of 1976).

In view of the urgency of the matter, it is not practicable to consult the Consultative Committee of Parliament on Gujarat Legislation. The measure is accordingly being enacted without reference to the Consultative Committee.

R. N. AZAD,

Joint Secretary to the Government of India,

(Department of Rural Development), Ministry of Agriculture and Irrigation.

By order and in the name of the Governor of Gujarat,

S. L. TALATI, Secretary to Government.





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Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART VI

Acts of Parliament and Ordinances promulgated by the President.

LEGAL DEPARTMENT

Corrigendum

Sachivalaya, Gandhinagar, 4th September, 1976.

No. 26877/B.—In the Gujarat Rural Debtors' Relief Act, 1976 (Act No. 35 of 1976) published on pages 177 to 236 in Part VI of the Gujarat Government Gazette, Extraordinary, dated the 14th August, 1976,—

- 1. on page 179,-
- (a) in clause (i) of section 2, in line 3, for "applicable to" read "in force in";
- (b) in clause (k) of section 2, in line 4, for "applicable to" read "in force in".
- 2. on page 181, in clause (r) of section 2, in line 2, for "Revenue Code, 1879" read "Revenue Code, 1879 as".
- 3. on page 182, in section 4, in sub-section (1), in line 5, for "the appointed date" read "the appointed day";
 - 4. on page 183, in section 5, in line 4, for "the area" read "the areas";
- 5. on page 185, in section 8, in sub-section (3), in clause (ii), in sub-clause (b),—
 - (i) in line 1, for "sub-section" read "sub-clause";

- (ii) in line 7, for "portion of debt" read "portion of the debt";
- 6. on page 186,-
 - (1) in section 10,-
 - (s) in sub-section (I), in line 1, for "Whenever from" read "Whenever for";
 - (b) in sub-section (2), in line 1, for "Whenever from" read "Whenever for";
- (2) in section 11, in sub-section (1), in clause (a), in sub-clause (ii), in line 2 for "sectlement officer under section 8 or an Appellate officer under the Acc" read "sectlement officer or an Appellate officer under this Act";
- 7. on page 187,—
- (a) in section II, in sub-section (2), in the proviso for "such suit or revision application" read "such suit or application or appeal or revision application";
 - (b) in section 12, in line 1, for "proceedings" read "proceeding";
- 8. on page 188, in section 16,-
- (a) in sub-sec ion (2), in line 2, for "debtor certificate" read "debtor a certificate";
- (b) in sub-section (4), in line 2, for "and a conclusive proof" read "and conclusive proof";
- 9. on page 189,—
- (a) in section 18, in clause (a), for "proof of acts" read "proof of facts";
- (b) in section 20, for "sections 193, 210, 228" read "sections 193, 210 and 228";
- 10. on page 190, in section 26, in the Explanation in line 1, for "purpose" read "purposes";
 - on page 191, in section 27,—
- (a) in clause (e) in sub-clause (vi), for "the Gujarat Government Gazette" read "the Official Gazette";
 - (b) in clause (i) in line 2, for "service" read "services";

- 12. in the Schedule,—
- (1) on page 193, in column 3, for "25. Dorwada" appearing against "Deesa" read "25. Lorwada";
 - (2) on page 214,—
 - (a) in the entries relating to Matar taluka, against entry "All other villages" appearing in column 3, in columns 4 and 5 insert "1.32" and "2.63" respectively;
 - (b) against entry relating to Balasinor Taluka,-
 - (i) in column 4 for "1.32" read "1.42" and
 - (ii) in column 5 for "2.63" read "2.83";
- (3) on page 217, for entry "16. Rodhra" appearing against "Khedbrahma" read "Rodha";
- (4) on page 219, in the entries relating to Rajkot District after the entries relating to Maliya Taluka the following entries shall be inserted, namely:—
 - 1. 2. 3. 4. 5.
 -- Rajkot (All villages) 1.72 3.44
 - (5) on page 220,—
 - (a) in column 3, for "13. Coil-Ni-Khan" appearing against "Kodinar" read "13. Gohil-Ni-Khan";
 - (b) in the entry relating to Amreli taluka, against the entry "All villages" appearing in column 3,—
 - (i) in column 4 for "1,21" read "1,52" and
 - (ii) in column 5 for "2.43" read "3.03":
- (6) on page 221, for entry "7. Diwa, Diwi" in column 3 against Ankleshwar taluka, read "7. Diwa, 8. Diwi";
- (7) on page 223, for entry "123. Cothakhadi" appearing against Dediapada, read "123. Gothakhadi";
- (8) on page 230, for entry "33. Raniknud" appearing against Mangrol read "33. Ranikund";
- 13. on page 236, for "R. N. AZAD" read "B. N. AZAD".

By order and in the name of the Governor of Gujarat,

J. P. VASAVADA,
Deputy Secretary to Government.

of 1976.

The following Act of the Gujarat Legislature having been assented to on the 20th September, 1977 by the Vice--President discharging the functions of the President, is hereby published for general information.

N. C. BUCH, Joint Secretary to the Government of Gujarat, Legal Department.

GUJARAT ACT NO. 29 OF 1977.

(First published, after having received the assent of the Vice-President discharging the functions of the President in the "Gujarat Government Gazette" on the 30th September, 1977.)

An Act to amend the Gujarat Rural Debtors, Relief Act, 1976.

It is hereby enacted in the Twenty-eighth Year of the Republic of India as follows:---

- 1. (1) This Act may be called the Gujarat Rural Debtors' Relief (Amendment) Short title and commencement.
- (2) It shall be deemed to have come into force on the appointed day as defined in the Gujarat Rural Debtors' Relief Act, 1976.
- Act No. 35 ing amendments shall be made, namely:—

 2. In the Schedule to the Gujarat Rural Debtors' Relief Act, 1976, the follow-Amendment of Schedule of Schedule of President's Act No. 35

PART--A

- 1. In column 2, for the heading, the following shall be substituted, namely:—
 Taluka or Mahal in which village is situated".
- 2. In the entries relating to Baroda District, after the entries relating to Dabhoi taluka, the following entries shall be inserted, namely:—

"1 2 3 4 5
Sankheda All villages 1.32 2.63".

- 3. In the entries relating to Junagadh district the word "Junagadh" appearing in column 2 shall be deleted.
- 4. In the entries relating to Ahmedabad District, in the entries in column 3 against Daskroi taluka, for the entries "17 Khoraj, 18 Khodiar 19 Tragad, 20 Dantali, 21 Adalaj, 22 Jamiatpura, 23 Unvarsad, 24 Tarapur" the entries "17 Khodiar, 18 Tragad." shall be substituted.

GUJ. GOVT. GAZ., EX., SEPTEMBER 30, 1977/ASVINA 8, 1899

PART IV

201

9. For the existing entries relating to Dangs District, the following entries shall be substituted, namely:—

"1	2	3	4	5
Dangs	Dangs	All villages	1.72	3, 44" .

- 10. In the entries relating to Amreli district-
- (a) in column 2, for the words "Khambha Kodinar" the word "Kodinar" shall be substituted;
- (b) in the entries against Kodinar taluka whose name is so substituted by clause (a) in column 3, for the entry "11. Gugala" the entry "11. Sugala" shall be substituted; and
- (c) for the entries "All other villages" in column 3 immediately below the entries relating to Kodinar taluka, the following entries shall be substituted in columns 2, 3, 4 and 5, namely:—

"2 .	3	4	5
Khambha	All Villages	1.52	3.03",

PART-B

- 1. In the entries relating to Banaskantha District, in the entries in column 3 against Danta taluka, for entry "6 Bamkiya" the following shall be substituted, namely, "6. Bamaniya".
- 2. In the entries relating to Baroda District, in the entries in column 3, against Naswadi taluka, for entry "26. Bardoli" the following shall be substituted namely, "26. Baroli".
- 3. In the entries relating to Junagadh District, delete the word "Junagadh" appearing at the end in column 2.
- 4. In the entries relating to Ahmedabad District, in the entries in column 3 against—
 - (a) Dholka taluka, for entry "19. Ladasar" the following entry shall be substituted, namely, "19 Dadasar";
 - (b) Dhandhuka taluka, for entry "94. Rajka" the following entry shall be substituted, namely, "94. Rojka"
- 5. In the entries relating to Mehsana District in the entries in column 3, against—
 - (a) Kheralu taluka, for entry "35. Salisana" the following entry shall be substituted, namely, "35. Dalisana";

(b) Kadi taluka-

203

- (i) for entry "3. Roxapuri" the following entry shall be substituted, namely, "3. Rozapuri";
- (ii) for entry "15. Bavlu" the following entry shall be substituted, namely, "15 Bavla"
- (iii) for entry "32. Balasa" the following entry shall be substituted, namely, "32. Valasa";
- (iv) for entry "57. Madolia" the following entry shall be substituted, namely, "57. Nadolia".
- 6. In the entries, relating to Kaira District, in the entries against-
 - (i) Petlad taluka in column 4, for entry "1.25" the following entry shall be substituted namely, "1.21";
- (ii) Nadiad taluka, in column 3 for entry "41. Zarol" the following entry shall be substituted, namely, "41. Zerol";
- 7. In the entries relating to Sabarkantha District, in the entries in column 3 against—
 - (i) Idar taluka for entry "75. Kasso" the following entry shall be substituted, namely "75. Kabso";
 - (ii) Malpur taluka for the entries "15. Kandala" and "16. Vavidhara" the following entries shall respectively be substituted, namely, "15. Kanela" and "16. Vavdibara".
- 8. In the entries relating to Jamnagar district in the entry against Jodiya Mahal, in column 3, for entry "(Anran Chovishi)" the entry "(Amran Chovishi)" shall be substituted.
 - 9. In the entries relating to Broach district, in the entries in column 3 against—
 - (i) Ankleshwar taluka, for entry "3. Mandva Busar" the following entry, shall be substituted, namely, "3. Mandva Buzarg";
 - (ii) Amod taluka for entry "8. Annara" the following entry shall be substituted, namely, "8. Asnara";

- (iii) Vagra taluka,--
- (a) for entry "2. Sutrol" the following entry shall be substituted, namely, "2. Surtel";
- (b) for entry "14. Vachnad" the following entry shall be substituted, namely, "14. Vachhnad".
- (iv) Jhagadia taluka for entry "5. Andharkachle" the following entry shall be substituted, namely, '5. Andharkachla".
- 10. In the entries relating to Surat district in the entries in column 3 against—
 - (i) Chorashi taluka—
 - (a) for entry "3. Bharthana Vesu" the following entry shall be substituted, namely, "3. Bharthana Vasu";
 - (b) for entry "26. Bonad" the following entry shall be substituted, namely, "26. Bonand";
 - (c) for entry "38. Goja" the following entry shall be substituted, namely, "38. Goa";
- (ii) Vyara taluka, for entry "34. Kalamku" the following entry shall be substituted, namely, 34 Kalamku"
- (iii) Songadh taluka, for entry "45. Khambha" the following entry shall be substituted, namely, "45. Khambhala".

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EXTRAORDINARY

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Separate paging is given to this Part in order that it may be filed as a separate Compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 24th February, 1982 is hereby published for general information.

K. M. SATWANI,

Secretary to the Government of Gujarat.

I.egal Department.

GUJARAT ACT NO. 11 OF 1982.

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 26th February, 1982).

AN ACT

further to amend the Gujarat Rural Debtors' Relief Act, 1976.

It is hereby enacted in the Thirty-third Year of the Republic of India as follows:—

1. This Act may be called the Gujarat Rural Debtors' Relief (Amendment) Act, 1981.

Short title

President's Act 35 of 1976.

2. In the Gujarat Rural Debtors' Relief Act, 1976, in section 28, after sub-section (3), the following sub-sections shall be added, namely:—

Amendment of section 28 of President's Act 35 of 1976.

- "(4) All rules made under this section shall be laid for not less than thirty days before the State Legislature as soon as may be after they are made and shall be subject to rescission by the State Legislature or to such modification as the State Legislature may make during the session in which they are so laid, or the session immediately following.
- (5) Any rescission or modification so made by the State Legislature shall be published in the Official Gazette and shall therenpon take effect.".